[Shri A. P. C atterjee]

on the floor of the House against the Editor, Printer and Publisher of Ananda Bazar Patrika which published a cartoon. When the matter was discussed here, I was not presen because my plane touched the Palain Airport at 12 O'clock. I am coming straight from the airport. Therefore, I could not respond when the Chairman c: lled my name. Therefore, Sir, what am submitting is this that I may be allowed to raise this question of privilege

Re dis approval of

conduct o certain MPs

SOME HON. MEMBERS: No. No.

SHRI A. P. CHATTERJEE: I am requesting that I may be allowed to raise this ques ion of privilege at the present moment

MR. DEPUTY CHAIRMAN: All right, let us first complete this business about Mr. Rajuarain. Then we will think about the afterwards.

SHRI A. P. CHATTERJEE: Is it your pleasure ina: I should raise this question later?

MR. DEPUTY CHAIRMAN: Let this matter be over. Then we will consider your poin

MOTION DIS APPROVING OF THE CONDUCT OF SHRI RAJNARAIN, NAG ESHWAR SHRI **PRASAD** SHAHI AND SHIRI SITARAM SINGH ON THE SOI EMN OCCASION OF PRESIDENT'S ADDRESS TO BOTH THE HOUSES OF PARLIAMENTcontd.

SHRI A. G. KULKARNI: Sir, while moving the motion, at the outset I want to appeal to all the political parties, and particularly the Leader of the Opposition, not to consider this as a party question.

AN HON, MEMBER: It is a party question.

SHRI PITA ABER DAS: I reciprocate the feeling of Mr. Kulkarni so far as this thing is concerned and I want to inform the House, through you, Sir, that I have left my Members perfectly free to express heir opinion in whatever way they like and to vote in whichever way they ike if it comes to voting.

SHRI A. G KULKARNI: Why I say this is that this matter is not to be examined in is lation. This is a matter Sir, which has far-reaching effects on the working of the healthy democracy in this country, and to that extent I want to appeal to the Members that they should not assess it like that.

Secondly, I am going to limit myself to the main points and not bring in personal matters and abuse him; I do not want to do that. It is a matter to be discussed at a high standard and you have to see what the merits of my case First, I have to explain what happened and why I have brought this motion before this august House. Sir, I was luckily present on that day and my colleague. Rainarain was sitting Mr. not on the same bench, because he had no place there, but on a chair nearby. There were some two or three or four personal guards of the President standing behind the chair. And as soon as Mr. Rajnarain entered, he started abusing or something like that, saying "Remove them. Why do you have these old traditions of the Britishers?", etc., etc. We said, "It is a solemn occasion. If you want to remove them, let Parliament remove all these British traditions. We do not mind it. But let us maintain the solemnity of the occasion."

SHRI A. P. CHATTERJEE (West Bengal): Why do you want to imitate British customs? It is absolutely not necessary at all.

SHRI A. G. KULKARNI: Why are you worried? You will get your chance.

(Interruptions)

SHRI A. P. CHATTERJEE: This pomp and dignity is abosulutely unnecessary. Why all this pomp and dignity?

(Interruptions)

SHEEL BHADRA SHRI YAJEE (Bihar): He is an elected President.

(Interruptions)

SHRI A. P. CHATTERJEE: I am saying, the entire ceremony, the President explaining the cause of the summons, the entire pomp and dignity ac-companying the President's coming to the Parliament, all that luxury and pomp are absolutely useless.

(Interruptions)

MR. DEPUTY CHAIRMAN: Mr. Chatterjee, you will get your chance Please do not interrupt.

SHRI AKBAR ALI KHAN (Andhra Pradesh): Sir, he has not seen President Mao. We know that pomp and dignity goes with him.

SHRI A. P. CHATERJEE: I do not want to imitate anybody. I do not want to imitate Mao-Tse Tung also.

(Interruptions)

MR. DEPUTY CHAIRMAN: Order, please. Please allow Mr. Kulkarni to continue.

SHRI A. G. KULKARNI: Sir, Mr. Yajee ignores the fact that to-day is the last day of the session. After that Mr. Chatterjee has to pass one month in West Bengal. So, he has to talk something like that. This is the last day. Some thing must go into the press so that he can take a prominent place.

(Interruptions)

MR. DEPUTY CHAIRMAN: Please continue your speech, Mr. Kulkarni. Otherwise, I would call other Members.

SHRI A. G. KULKARNI: Sir, I am developing my points. After the Address was over, we reassembled here. There were points of order raised by Mr. Rajnarain and the Leader of the Opposition also made some statements. that the matter was not of such importance and so on. At that very time also, my hon. friend, Mr. Rajnarain uttered some words about the President which we raised points of order and said that they should be expunged. history also you know. These are the Then I go on to another aspect of this. The last mid-term elections in this country were looked upon by the whole world as a new experiment and the whole world was expecting Indians were not mature enough to have these elections and that this would be one of the last elections. But this country has sufficiently demonstrated to the world that it is mature enough and it has voted my party to power with a convincing majority, with a convincing number of seats in the Lok Sabha, and a stable Government has been formed by my party. Political parties might have been frustrated. I do not deny that. They might have been frustrated they could not because achieve success. . .

SHRI PITAMBER DAS: I congratulate you for the same.

SHRI A. P. CHATTERJEE: Mr. Dhavan, the Governor of West Bengal, said just before the elections in West Bengal, said just before the elections in West Bengal that this may be one of the last elections

SHRI SHRIMAN PRAFULLA GOSWAMI (Assam): Sir, why is Mr. Chatterjee interrupting Mr. Kulkarni like this? We can also interrupt Mr. Chatterjee when he speaks.

(Interruptions)

MR. DEPUTY CHAIRMAN: I do not think we can continue the debate in this fashion. I would request all Members to keep quiet while other Members are speaking.

श्री राजनार।यन : डिप्टी चेयरमैन साहब, एसा करिये, अगर इलेक्शन की चर्चां करेंगे तो फिर यह सब बात होगी।

SHRI A. G. KULKARNI: My party has won a massive victory...

MR. DEPUTY CHAIRMAN: Mr. Kulkarni, you should restrict your observations to the Motion.

SHRI A. G. KULKARNI: The country voted for a stable Government in the country. The country found in Shrimati Indira Gandhi a leader who can lead this nation with success in the removal of poverty and unemployment and for the realisation of the objectives mentioned in our manifesto.

What I want to say particularly is Mr. Rajnaranin's behaviour on that day also resembles two or three instances in the past. There were two or three instances in the previous Lok Sabhas in 1963 and 1968. I do not want to take the time of the House in quoting the legal extracts and all that. But the consensus of the deliberations of both the Committees is this. and I quote:

"The President represents not only the executive authority, he is in a sense the symbol of the Constitution. It is noteworthy that following the practice in the Parliament of U.K., insofar as it is practicable under the conditions, the occasion is treated as a solemn one."

Certain observations were made by the former Speaker, Mr. Ayyangar, about the functions and dignity of the President and the Governors. He said,

supreme.

"The House of Commons in the U.K. to which powe s and privileges and immunity of Parliament. . . are for the time being equated, has always exercised its power in regard to the conduct Members who are expected to maintain a stan and of behaviour consistent with the tradition and practice of the House." Trese were the observations of both the Committees and of Mr. Ayyangar. Mr. Ayyangar made his observations at a Conference of the Speakers of the various Legislatures and Parliament. This shows that the

Then I go : another point in this respect. For the last three years I am a Member of this House. I have found from various responsible and senior leaders of various political parties, whenever we discussed about the flouting of the Chair's rulings it was mentioned that this House was being turned into a Rajnarain's House or a fish market. That has been said in this House and also even in the Lobby. Sir, I need not ren ind you of that because you are getting the taste of the pudding whenever you are in the Chair. Such

things happened and are happening I

need not remind you of all that.

behaviour of Mr. Rajnarain was not in

conformity with the parliamentary

practices and traditions developed in

this country as well as in other coun-

tries where paritamentary democracy is

Re disc op oval of

conduct of certain MPs

What I want to say particularly in support of my Motion is at least it will create some healthy conditions of democratic functioning in Parliament. In this connection I draw your attention to the so-called provocation that had taken lace on that day. The provocation was that the President started his speech in English. Sir, are there no occasions in this Parliament for any Men ber to highlight his disapproval of Inglish? There are many occasions in he Parliamentary life of this country or a Member to express his disapproval of this. But on certain occasions, certain Members take the advantage of the privileges enjoyed by them here and resort to abusive languages and inworthy actions amounting to misch of which ultimately lower the dignity of the House. I am more worried about another aspect. In this country, whether we are elected to the Lok Sabha or Rajya Sabha, all of us should strive to see that healthy tradi-

tions are created here so that our work in the House must be considered by outsiders as a model or ideal to the people at large. They should that here is a forum where people can get their difficulties and grievances redressed. That feeling is particularly very necessary at this time in the light of the lawlessness that we see in West Bengal. It is not only due to the working of one Party or another. It is also due to the frustration created in the minds of youngsters who think that they will get justice nowhere.

In this connection. I want to touch upon one or two other matters which are also very important. Perhaps my colleague Shri Rajnarain thinks that his actions in this House might give him some satisfaction—I do not know what satisfaction he is getting there-The point is that among the public his actions are being criticised very adversely. I will narrate one experience. There was one mock Parliament in a Delhi University college. There, one of the students was misbehaving. Then others asked him: "Why do you misbehave like this?" Then he said: "I am Rajnarain of this House". This is a fact reported in the Press. . (Interruptions). I am not criticising him. I am referring to a statement in the Press. If such tendency for mischief-mongering is created in the minds of youngsters, what will happen to this country and its new generation?

SHRI S. D. MISRA (Uttar Pradesh): He is an institution, not an individual.

SHRI A. G. KULKARNI: I met a friend of mine. I do not want to name him. I asked him: "What was the record of my colleague, Shri Rajnarain, in U.P?" I know that the history of Shri Rajnarain is not yet written. written. I do not know what it will be. So, I asked my friend and he told me. . .

SHRI PITAMBER DAS: I pity the ignorance of Shri Kulkarni. Whatever was Shri Rajnarain's history in U.P. it was widely published in papers.

SHRI A. G. KULKARNI · At that time I was not reading Hindi paper. My friend told me: "What Mr. Kulkarni, don't you know that the post of Marshal in the U.P. Legislature was created for Shri Rajnarain?" He resembled a 'pehlwan'. He cannot be dealt

[Shri A. G. Kulkarni] with by others and so they created the post of Marshal. . . (Time bell rings). Another five minutes more. I am now getting my line. What I wanted to say was that the post of Marshal there was created for Shri Rajnarain.

Sir, in this country we have leaders like Shri Goray. We honour him and we have got respect for him. He courted jail on various occasions—all for national causes. We have every respect for him.

Here I have asked who is Rajnarain? In his career he has the maximum expulsions from the Assemblies or Parlia-ment. यह क्याहै ? These are the types of persons who are really giving an affront to our President. Sir, I do not want to say anything about the President. But the President is the embodiment of the Constitution and the country's prestige and honour and Mr. Giri is particularly so. Our previous Presidents were high in their own way. But Mr. Giri particularly is so coming from the trade union movement and the common people in the street think that Mr. Giri is their own President. They think that he is their own father. It is Mr. Giri's prestige and what you call, the affability and sympathy has created confidence in the public and here is my colleague who gave an Mr. Giri which is really affront to unworthy of him.

Sir, the last point which I was making is this: I went during the election to Bihar and there, Sir, the SSP Government was working, Mr. Karpuri Thakur or somebody as the Chief Minister. I was sitting there and taking some tea.

MR. DEPUTY CHAIKMAN: You need not mention all the irrelevant facts.

SHRI A. G. KULKAR II must mention because the House must know the full facts, Sir. . . (Interruptions). . . I am finishing, Sir.

MR. DEPUTY CHAIRMAN: These incidents cannot prove the issue.

SHRI A. G. KULKARNI: Then, Sir, over a cup of tea, I asked him, "Why in this SSP, somebody is out, someone is in, some one is leaving the party and forming another group?".

AN HON. MEMBER: This is democracy.

SHRI A. G. KULKARNI: This is the democracy of your kind. Sir, he told me a very funny thing. He said that this country must be doubly grateful to Dr. Ram Manohar Lohia. Sir, he told me in Hindi and I will repeat it in Hindi only. He was also a Hindi man. वह ऐसा बोला कि हम राम मनोहर लोहिया जी का भी आभारी है क्योंकि वह बोला—कि एस० एस० पी० नहीं निकालती थी। यह सरकारको हर एक डिस्ट्रिक्ट में पागलखाना बनाने की जरूरत थी। एस० एस० पी० के बहुत से निकाले गये बौर वे उसमें चले गये। यह क्या है बिहार में, पूना में...

(Interruptions)

SHRI N. G. GORAY (Maharashtra): Sir, . . . (Interruptions) . . . This should not be. . .

MR. DEPUTY CHAIRMAN: Order, order, please. . . (Interruptions). . . May I appeal to all the hon. Members that they should not refer to any irrelevant matters? This is a solemn occasion.

SHRI A. G. KULKARNI: O.K., Sir.

MR. DEPUTY CHAIRMAN: We are discussing in this House a very important issue. Therefore, it is not desirable that such a language should be used on such an occasion. . . (Interruptions). Order, please. . . (Interruptions).

SHRI A. G. KULKARNI: What I was pointing out was that party or anything does not work. The point is this: The behaviour of each Member of Parliament must be with decorum so that he can create confidence outside the party.

MR. DEPUTY CHAIRMAN: All right.

SHRI A. G. KULKARNI: So, Sir, I request through you the House that my Motion may be accepted.

SHRI MAHAVIR TYAGI (Uttar Pradesh): Sir before the amendments are moved, I would request that the House hears Shri Rajnarain. It is only after that that we can move the amendments.

SHRI BABI BHAI M. CHINAI (Maharashtra): Sii, I move—

1. "That i he Motion, for the words 'and condemns their undesirable, undignifed and unbecoming behaviour,', the following words be substituted, no mely:—

'and reprimands them for their undesirable, und gnified and unbecoming behaviour.'"

SHRI SULTAN SINGH (Haryana): Sir, I Move:

2 "That in the Motion, for the words 'and condemns their undesirable, undign fied and unbecoming behaviour', the following words be substituted, n. mely:

'and suspends them from the service of the House for a period of one year for their undesirable, undignified and unbecoming behaviour.'

SHRI PITAMBER DAS: Sir, 1 move?

"That in the Motion-

3. (i) for the words 'strongly disapproves of the conduct of Shri Rajnarain, Shri Nageshwar Prasad Shahi and Shri Sitaram Singh who created obstruction and showed disrespect to the President on the solemn occasion of is.', the following words be substitute, namely:—

'resolves that the matter pertaining to Shr Rajnarain's walk-out on the solemr occasion of the President's and

(ii) for the words 'and condemns their undes rable, undignified and unbecoming behaviour', the following words be su stituted, namely:

be referred to a Committee consisting of seven Members of the House, the nominated by the Chairman to consider and report by the first day of the next session."

SHRI KRISHAN KANT (Haryana): Sir, I move—

4. "That in the Motion, for the words 'and condemns their undesirable, undignized and unbecoming behaviour', the following words be substituted, namely:—

'and suspends them from the service of the House up to the 29th

February 1972 for their undesirable, undignified and unbecoming behaviour."

SHRI N. G. GORAY: Sir, I move-

5. "That in the Motion, for the words 'and condemns their undesirable, undignified and unbecoming behaviour', the following words be substituted, namely:—

'and deplores their unbecoming behaviour.'"

The questions were proposed.

MR. DEPUTY CHAIRMAN: There are a large number of Members who want to speak, and I would request them to restrict their speeches within 8 to 10 minutes.

श्री पीताम्बरदास : श्रीमन, मेरा संशोधन यह है कि प्रस्ताव में जो शब्द है :

"... strongly disapproves of the conduct of Shri Rajnarain, Shri Nageshwar Prasad Shahi and Shri Sitaram Singh who created obstruction and showed disrespect to the President on the solemn occasion..."

न भव्दों के बजाय यह लिख दिया जाय-

"... resolves that the matter pertaining to Shri Rajnarain's walkout on the solemn occasion of.."

और जो शब्द आगे हैं--

"... and condemns their undesirable, undignified and unbecoming behaviour."

इसकी जगह लिख दिया जाय-

"be referred to a Committee consisting of seven Members of the House, to be nominated by the Chairman, to consider and report by the first day of next session."

यह मामला, श्रीमन, ऐसा है कि राजनारायण जी द्वारा जो व्यवहार राष्ट्रपति के अभिभाषण के अवसर पर हुआ है उस व्यवहार के प्रति प्रस्ताव द्वारा निन्दा और जो एमेडमेंट्स आए हैं उनके जिरए से उसके ऊपर कुछ कार्यवाही करने के बारे में यह सारी बहस है। अदालत में यह देखा गया है कि जब किसी के ऊपर कोई मुकदमा चलता है तो उसके साथ अन्याय न हो जाय यह देखने के लिए कई बार सरकार

श्री पीताम्बर दास]

की तरफ से ही एक वकील दे दिया जाता है जो उस मुकदमें में बचाव पक्ष के पहलू अदालत के सामने रख सके। हमारा न्याय करने का तरीका यही है कि हम कभी यह नहीं चाहते कि किसी बेंकसूर आदमी को सजा मिल जाय, अगर होई कसूरवार आदमो बिना सजा के छूट भी जाय तो वह छूट जाना हम पसन्द करते है विनस्वत इसके कि किसी बेंकसूर आदमी को सजा दे दी जाय। जो ब्रिटिश सिस्टम आफ जूरिस्प्रूडेस है उसमें यहां तक कहा गया है

"It is better that 99 guilty persons are acquitted than one innocent person is convicted."

इसितिए राजनारायण जी के मामले को हम इस दृष्टि से देखें कि वह क्या कुसूर है जिसकी हम उनको सजा देना चाहते हैं। गहराई के साथ यह सारी बातें देखने की, हैं इसीलिए मैंने 7 आदिमयों की कमेटी का सूझाव दिया है। इस सारे मामले में कई पेचोदगियां हैं जिनके ऊपर बहुत गम्भीरता से विचार करने की आवश्यकता है। प्रेसिडेन्ट साहब को जो अधिकार है दोनों हाऊ सेज को एड्रेस करने का वह आर्टिकिल 86 और 87 में है कांस्टीटधूशन के। 86 और 87 आर्टिकिल में दोशब्द इस्तेमाल किए गए हैं -"Both Houses assembled together..." परन्तू जब दोनों हाउसेज की जोइन्ट सिटिंग्ज होती है तो आर्टिकिल 100 और 108 #". . . Joint sitting of the Houses" शब्द इतिमाल किए जबिक गए आदिकिल 86 और 87 "both Houses of Parliament assembled together. . " शब्द इस्तेमाल किए गए हैं। कुलकार्गी साहब ने जो रिजोल्यशन पेश किया है उसमें भो "Both Houses of Parliament assembled together. . ." शब्द इस्तेमाल किया गया है। "Joint sitting. . ." के बारे आर्टिकिल 100 में और आटिकिल 108 में कुछ प्रोसीजर भी बता है कि 'joint sitting में मैक्या बरती जायं यानी उसका क्या होगा, लेकीन यह जो "Both houses

of Parliament assembled together. . ."

इसके प्रोसीजर के बारे में कहीं कोई जिक्त किसी किस्म का नहीं है। हम अपने कौंसिल आफ स्टेट्स के रूल्स आफ प्रोसीजर को देखें तो मालूम होगा कि कितनी छोटी छोटी बातों का भी उसमें जिक किया गया है। संविधान के आर्टिकल 87 (2) में केवल यह लिखा है—

"Provision shall be made by the rules regulating the procedure of either House for the allotment of time for discussion of the matters referred to in such address."

"Both Houses of Parliament assembled together..." के बारे में कोई प्रोसीजर निश्चित किया जाएगा, संविधान में इसका कोई जिक नहीं है और वह प्रोसीजर भी कहीं नहीं है, जब कि छोटी से छोटी वातों का जिक किया हुआ है रूल्स आफ प्रोसीजर ऐंड कांडक्ट आफ बिजिनेस इन दी कौंसिल आफ स्टेट्स में । हम अगर देखें तो रूल 235 में इस बात तक का जिक कर दिया गया है कि मेम्बर लाग किन किन बातों का ध्यान रखें। छोटी से छोटी बात का जिक है इसमें:

"shall bow to the Chair while entering or leaving the Council, and also when taking or leaving his seat; shall not pass between the Chair and any Member who is speaking; shall always address the Chair; shall maintain silence when not speaking in the Council; shall not obstruct proceedings, hiss or interrupt and avoid making running commentaries when speeches are being made in the Council."

यानी छोटी से छोटे। चं जो का जिक है कि कैसा व्यवहार कौंसिल में सदस्यों के द्वारा होना चाहिए। फिर यहां तक जिक्क किया गया है रूल 243 में चेयर्भी के बारे में :

"Whenever the Chairman rises he shall be heard in silence and any member who is then speaking or offering to speak shall immediately sit down."

on the occasion of

President's Address

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"बोय हाउसेज असे मेबल्ड ट्रोदर" के बारे में कहीं कोई चोज एसी लिखी हुई नहीं मिलेगी आ।पको । फिर चेथरमैन को पावर्स कितनी देदो गई हैं रज्य सभाके बारेमें, इस्त्स 255 और 256 में चैयरमैन को यह पावर्स दी गई है :

"The Chairman may direct any member whose conduct is in his opinion grossly disorderly to withdraw immediately ron the Council, ...

256 में यहातवा कह दिया है:

"The Chairman may, if he deems it necessary, name a member who disregards the authority of the Chair or abuses the rules . . .

यानी छोटी से छंटी चीज के बारे में स्पष्ट प्रोसीजर लंड डाउन है कि किस तरीके का व्यवहार हाउस के अन्दर किया जाएगा और जब उन रूल्स की अन्रहेलना होता है, या उनके विपरोत व्यवहार हो ।। है तब फिर यह हाउस प्रिविलेज कमेटी ह द्वारा अपने तराके से उस मेम्बर के व्यवहार को सेसर कर सकता है। यहा तक कि अग रूस में किसी चीज के बारे में नहीं भी जिक ं तो उतको रेजिड्अरा पावर्स चेयरमैन को देर: गई हैं। रूल 266 यह कहता है:

"All matters not specifically provided in the e rules and all questions relating to he detailed working of these rules shall be regulated in such manner as the Chairman may, from time to time cirect.'

तो ये हमारे हा स के रूल्स आफ काडक्ट है, और जब इनके बरोध में कोई कुछ करता है तो यह कहा जा नव'ता है, कि उसका कांडक्ट रूल्स के अगेंस्ट है, अनरूली है, अनबिकमिग है, अनवालियामेी है, अनडिगनिफाइड है। हम उसके बारे मं कुछ भी कह सकते हैं। डिर्गानटी और नय सारी चीजों को नापने के लिए हमारे भा रूल्स आफ प्रोसीजर है, as to how the matters will be conducted in the House. मेरबर से जो भी आशा की जा सकर्ता है वह भन्न रूल्स के अन्दर मौजूद है। इसी तरीके संअप देश में देखें। कान्त

मौजद है। इंडियन पेनल कोड है और बांकी कानन है जिनसे पता चला जाता है कि एक नागरिक से किस प्रकार के आचरण की आशा की जाती है। जब कोई उस प्रकार का व्यवहार नही करता और कानून की अबहेलना करता है तब उसको पकड़ कर अदालत के कठघरे में खड़ा कर दिया जाता है जो उसकी सजा होती है वह उसको दे दी जाती है। यह रूस में बता दिया गणा है कि एक मेम्बर को कैस[ा] करना चाहिए और जब व्यवहर के प्रतिकृत कुछ होता है, या उसके विपरित कोई मेम्बर आचरण करता हैतो किर उसको यहां सजा दे देते हैं। टुहाउसेज असेम्बिल्ड ट्रगेदर" इसके बारे में कहीं कोई प्रोसीजर लेड डाउन नहीं है, कौन उसका अध्यक्ष होग', उसके प्रति हम क्या कह सकते हैं, क्या नहीं कह सकते हैं। प्रेसिडेंट के बारे में भी यहाँ तक लिखा हुआ है कि उसका कांडक्ट हाउस में डिस्कस नहीं किया जा सकता लेकिन "टू हाउसे असेम्बिल्ड ट्रोदर'' इसके बारे में कहीं कुछ लेड़ ड।उन नहीं है। राज्य सभा में भी अहां इतनी सारी चीजें एक एक कर के गिना दी गई है अगर चेयरमैन के किसी कार्य के प्रति कोई सदस्य वाक अन्उट करता है तो हमने कभी उसको सेंसर करने को कोशिश नहीं की हालांकि उसके बारे में रूल्स लेड डाउन है तो जिस के बारे में कोई रूल्स भी लेड डाउन नहीं है, जिस के बारे में यह भी पता नहीं है कि What will be deemed to be disrespect for the President. वहा वाक आउट करने के अपर हमारे दोस्त चले आ रहे हैं यह प्रस्ताव लेकर और वया शब्द इस्तेमाल किये हैं अमेंडमेंट्स मे "Strongly disapprove." "suspend", "reprimand", "deplores" य ने किसके ब रे में for the conduct of Shri Rajnarain बनाये हैं उन पर लिखा रुल्स हआ है "रूल्स आफ प्रोसीअर ऐंड कांडक्ट आफ बिजिनेस दी कौंसिल इन स्टेट्स'' । यानी कांडक्ट क्या होना चाहिए हमारा और क्या आशा को जाती है हम से, हमारे व्यवहार को अच्छा या बुरा कहने -

श्री पीताम्बर दास]

लिये ये रूल्स एक कसौटी है जिस पर कस कर व्यवहार देखा आ सकता है। उन्हीं अपमान नापा सकता है। जा "Both Houses assembled together" के बारे में न कोई कसौटी है न कोई मापदंड। कुलकर्णी जी ने कहा कि बड़ा अपमान किया है। उनको भारी बहुमत से चुन कर भेजा गया है इसके लिए मैं उनको और उनकी पार्टी को बवाई देता हं, श्रीमती इन्दिरा गांघी को भी कि जिन के नाम के पीछे दीवानी हो कर जनता ने उनको इतना बहुमत प्रदान किया है। इस के अतिरिक्त आप क्या चाहते है। Do von want a pound of flesh for all चंकि कुलकर्णी जी को बहुमत मिल गया है तो क्या वे किसी के लिये भी कह देंगे कि उसका कंडक्ट अनडिग्नीफार्ड है, अनडिजायरेबल है, अनिबक्तिमग है ? क्या यह कहने का अधिकार दम दे देंगे? वह कसौटी क्या है कि जिस पर वे इस बात का अंदाजा लगायेंगे । श्रीमन्, इस लिए में ने यह संशोधन दिया है कि आप एक सात आदिमयों की कमेटी नियक्त कर देंगे। वह इस मामले पर गंभीरता से विचार कर लें। और इन बातों पर विचार कर के जो ठीक समझे वह हाउस को रिपोर्ट कर दें। हाउस को अधिकार है कि वह कभी भी कुछ भी कार्यवाही कर सफता है। मैं कूलकर्णी जी की इस बात की बहुत कद्र करता हूं कि इस प्रश्न पर पार्टी फीलिंग से ऊपर उठ कर विचार करना चाहिए । यह किसी पार्टी का सवाल नही होना चाहिये । न यह गवर्नमेंट का सवाल है और न अपोजीशन का सवाल है। मैं समझता हं कि हर पार्टी की नीति यह होगी कि प्रेसीडेंट की इज्जत की जाय, चेयर-मैन की इज्जत की जाय और पालियामेंट के मान और मर्यादा की सुरक्षा की जाय । लेकिन अगर हम बड़े से बड़े आदमी के प्रति आदर दिखलाना चाहते हैं उसका मान सम्मान करना चाहते हैं तो भी हम अपने जो प्रजातांत्रिक अधिकार हैं, जो हम को दिये गये हैं, क्या उन अधिकारों को कुचल दिये जाने की कीमत पर

वह सब को तैयार हैं? तो यह सारी चीजें देखने की हैं। फैंक्ट्स के बारे में इसीलिए मैं ने कुछ भी जिक नहीं किया। जहां तक पार्टी का सवाल है, हर एक पार्टी चाहेगी कि राष्ट्रपति का अव्दर होना चाहिए, परन्तु राष्ट्रपतिजी ने क्या कहा जब राजनारायण जी ने कुछ कहा था, उन सब बातों को भी देखना पड़ेगा, उन वाकयात की तह में जाना पडेगा । मैं इस समय उन में जाना नहीं च हता। कुलकर्णीजी ने भो उसका जिक्र नहीं किया। र जन र यण जी शायद उसका जिक्र करें। मैं कलकर्णी जी की यह बात मानता हूं कि हमारे राष्ट्रपति महोदय "represents the people in the streets, he represents the common man in the street". But that does not entitle him to behave like a common man in the street when he is addressing the two Houses of Parliament assembled together, यह विचार करने की वान है और इसलिए जब सारे वाकयात सामने आयेंगे तब कोई अजमेंट दिया जा सकेगा । राजनारायण जी ने क्या कहा, उसके बदले में राष्ट्रपति जी ने क्या कहा और फिर राजनारायण जी ने क्या किया, यह सब जानने के बाद ही कुछ कहा जा सकता है। इसलिए श्रीमन, मैं आपके द्वारा हाउस से प्रार्थना करूंगा कि इन सब बातों को गंभीरता से देखने, सुनने और विचार करने के लिए अ(दिमयों की एक सात नियुक्त कर दे। उसका यह काम होगा कि वह जिन जिन चिजों की छानबीन करना चाहेंगे उन सबको देख लेंगे और शान्त वातावरण में बैठ कर उन पर विचार कर लेंगे और अपनी रिपोर्ट हाउस में ले आयेंगी फिर उसपर जो ऐक्शन भी हम चाहोंगे ले सकते हैं। यह हाउस सर्वा-धिकार सम्पन्न है और हम यह पसंद नहीं करते कि राष्ट्रपति का अपमान हो या चेयरमैन का अपमान हो या सदन का गौरव कम हो। मै आप के द्वारा हाउस से श्रार्थना करूंगा कि मेरे संशोधन को स्वीकार किया जाय।

on the occasion of

President's Address

SHRI TRILOKI SINGH: Sir, I have a point of order. Out of the five amendments that have been moved by five Members, the amendments moved

conduct of c rivin MPs by Shri Sultan Singh, Shri Krishan Kant and Shri Be subhai Chinai are out of order. My ressons are two. One is that this House h s got power to punish Member or anybody whosoever, even an outsider under article 105(3) of the Constitution wherein it has been laid down that the powers, privileges and immunities of each House of Parliament—I would like to stress upon the words "each House of Parliament" and of the Meinters and the Committees of each I louse shall be such as may, from time o time, be defined by Parliament has not defined anything so far or laid d wn law—and until so defined, shall be those of the House of the Commons of the Parliament of the Commons of the Parliament of the United Kingdom It follows, Sir, that this august Hou e can punish anybody by expulsion or suspension from service or reprimand any body only under the powers conferred upon it by article 105(3) of the Constitution. Here in this case the allegation is, and it is admitted on all lards, that three Members of this at just House are alleged to have misbehazed when the President of India had su inioned the House and had gone the e to address it under article 87(1) of the Constitution. As rightly pointed out by the hon. Leader of the Jana Sa gh Party there are no rules in so far as proceedings of the two Houses a sembled together are concerned. It may be a lacuna in the Constitution. In their absence nobody can say that if when the two Houses are assembled together, any Member misbehaves, hi misbehaviour attracts the provisions of article 105(3). I would most res rectfully submit and, as rightly pointed out by the hon. Mover of this motion in self and also reciprocated and supported by the hon. Leader of the Jana Sangh party, matters of privilege have never been party question; and this matter, as rightly pointed out by the hon. Mover should also no be treated as a party question. I we ile therefore submit that in so far as these three amendments are concerned, the Chair should rule them

Re disag or eval of

MR. DEPUTY CHAIRMAN: What is your point please?

out of order. In so far as discussion on the other wo amendments is con-

cerned, it may be allowed to continue.

SHRI TRII OKI SINGH: Shall I | repeat again?

MR. DEPUTY CHAIRMAN: Your point is that there is no provision in the Constitution?

SHRI TRILOKI SINGH: My point is, this House can punish a Member only under the provisions of article 105(3) of the Constitution of India and that provision applies to the House as such and not to the two Houses assembled together. It applies to the House, the Council of States, or any Committee of the Council of States but not to the proceedings in the two Houses assembled together as laid down in article \$7(1). What the hon. Shri Rajnarain and the two other hon. Members are reported to have done relates to their action in the meeting of the two Houses assembled together and not to any meeting of this House or a Committee of this House or to anything which comes within the purview of breach of privilege or contempt of the House. Therefore if you permit discussion on these three amendments-of course discussion would include voting on themit would be something not warranted by law and out of order.

Thank you.

SHRI CHANDRA SHEKHAR (Uttar Pradesh): Mr. Deputy Chairman, Sir, I agree with Mr. Triloki Singh that there is no provision in our rule but he has wrongly quoted the Constitution because the President is part and parcel of Parliament. If he has zone through the Constitution he will find that Parliament means both Houses of Parliament plus the President.

SHRI TRILOKI SINGH: But the privileges are for each House of Parliament,

SHRI CHANDRA SHEKHAR: It means it is a comprehensive provision by which not only the Members but even the Secretary and the staff of each House of Parliament are covered. It is not only the Members of Parliament, but the watch and ward, the steno and everybody who helps in the functioning of Parliament has got the protection of this provision. If a clerk of the House of Parliament is protected by that provision I am shocked and surprised that an experienced person like Mr. Triloki Singh should say that the President has not got the protection of this provision. Mr. Deputy Chairman, whatever may

[Shri Chandra Shekhar]

be the views on other points, this constitutional point is invalid and without any foundation. No one can say that the President has not got that protection which any ordinary person working in the House of Parliament has got.

Re disapproval of

conduct of certain MPs

SHRIMATI YASHODA REDDY: Mr. Deputy Chairman, on the point of order I would like to say one word. rightly pointed out by Mr. As very Chandra Shekhar, Parliament means both Houses of Parliament plus the President. Neither by law nor in specific words it has been laid down as to who conducts the joint Session presided over by the President. If it is a joint the Speaker conducts Session. regulates it, but when the President addresses Members of Parliament who regulates and controls it has the Chairman? I have got only a slight difference from Mr. Chandra Shekhar and it is this. Though it has not been put in so many words in the Constitution, my would be by legal humble appeal assumption and fiction, when both the Houses are being addressed by the President, both the Vice-President and tne Speaker preside over that.

SOME NON. MEMBERS: Both cannot be.

SHRIMATI YASHODA REDDY: What I am trying to say is this. When the President is addressing, who is presiding?

SHRI LOKANATH MISRA (Orissa): Jointly and severally.

SHRIMATI YASHODA REDDY: I want a clarification.

SHRI BHUPESH GUPTA (West Bengal): There is nothing in the Constitution which prevents you even from presiding.

SHRIMATI YASHODA REDDY: I want a clarification from the Law Minister and the Chairman. When there is a joint Session, the Speaker regulates the proceedings. When there is a joint Session of both the Houses, the Speaker regulates the conduct of the Session.

SOME HON, MEMBERS: No, no.

MR. DEPUTY CHAIRMAN: have understood the point and I am prepared to give my ruling. I will not allow anybody else to speak now.

SHRIMATI YASHODA REDDY: One minute. They are mistaking me.

When we had a joint Session of both Houses a few years back the presiding officer was the Speaker. The Speaker conducted the joint Session of both the But who presides when the President addresses Parliament is a thing which is rather vague in my opinion. As for the other argument of Mr. Chandra Shekhar, the House has a right, because it is a part of Parliament. We have every right to move this motion, but the question is who presides over the joint Session when the President is addressing and whether any right can be given to him legally.

on the occasion of

President's Address

SHRI BHUPESH GUPTA: I want to say. . .

MR DEPUTY CHAIRMAN: us not continue this discussion.

SHRI BHUPESH GUPTA: No. Sir. Why not?

MR. DEPUTY CHAIRMAN: me dispose of his point of order. have understood the point of order and I do not want to listen to any other Member now.

SHRI A. P. JAIN: I will take only two minutes.

MR. DEPUTY CHAIRMAN: I am clear about the point of order raised by Mr. Triloki Singh, If you want to raise another point of order, you may do so, but let me give my ruling and then you can raise another point of order.

SHRI A. P. JAIN: I want only to state. . .

MR. DEPUTY CHAIRMAN: No. please. If I give you a chance, then I will have to give chance to other Members as I will not be in a position to discriminate against them. Therefore, I would request you not to press, because I have understood the point of order and I am going to give my ruling. I would appeal to you to please sit

SHRI A. P. JAIN: I just want to say this. . .

MR. DEPUTY CHAIRMAN: Because there are other Members who desire to speak I will have to allow others also to speak When I have understood the point of order I require the assistance of hon. Members. to clarify the point of order.

SHRI A. P. IAIN: Mr. Deputy Chairman, this s a very important point of order.

MR. DEPUTY CHAIRMAN: You can raise your point of order, but let me dispose of 1 is point of order.

SHRI A. P. JAIN: Kindly listen to me,

MR. DEPUTY CHAIRMAN: You can raise another point of order. I am not denying a chance to you to raise your point of order.

SHRI LOKANATH MISRA: He is an ex-Governor also. So you should listen to him.

SHRI A. P. AIN: This is a very important point of order. I want you to listen to different points of view before you form your opinion. I got up and then you said "give precedence to the lady". I sat down and obeyed you. I want to press my claim that I may be permitted to say a few points on this point of order. I am not very fond of speakin... In fact mostly I sit quiet.

MR. DEPUTY CHAIRMAN: All right, Make you point.

SHRI A. P. JAIN: The Constitution contemplates thee possibilities: one is separate sittings of the second, joint sit ing of the Houses: third, the provision which is contained in articles 86 and 87, namely, President calls the Members of both the Houses together. These are all different things. We have to see whether what holds good for the separate sittings of the Houses also holds good for the other things. So far as the joint sitting of the Houses is concerned, I have nothing to say because that is a matter which is not concerned here. Mr. Triloki Singh bases his argument on article 105(3), and Mr. Chandra Shekhar said that the sitting of Members of the two Ho ses together was a Committee of P rl ament.

SHRI CHANDRA SHEKHAR: I never said that I said any act which supports the functioning of Parliament is protected by that provision. Even a clerk who is doing something for Parliament is pro ected, and joint address was a pat of the functioning of Parliament, and any obstruction in this respect or misceneanour in the functioning of Parl ament is covered by that.

SHRI A. P. JAIN: I am one with him that the dignity of the President should be protected in all circumstances. But here we are governed by law and we have to look into the text of the law. What does article 105(3) say? "In other respects, the powers, privileges and immunities of each House of Parliament"—it does not mention meeting; or a meeting where Members of both the Houses have been calledthen we come to the Committees: "and of the members and the committees of each House" etc. This House and the Lok Sabha can set up Committees and there the powers, leges and immunities of such Committees will be the same as of each House of Parliament. But the sitting under discussion was not a Committee set up by either of the two Houses. Therefore, it is not covered by that It is well established, I can give you juristic authority that on meetings under articles 86 and 87, nobody presides, there are no rules and regula-tions about them. Therefore, it would be a travesty to include this meeting as covered by article 105(3), and the privileges of the House of Commons will not apply to this meeting, it is quite another thing. I am one with Shri Kulkarni's resolution. It is in proper form but if you stretch it to the extent and want to treat it as a breac'n of privilege and include a punishment the resolution, I would submit that it would be completely violating the provision of article 105(3).

SHRI BHUPESH GUPTA: Sir, my submission is this. These are important things which you should consider because the whole country would be watching how you deal with this matter. Article 105 has been referred to. There are two things. Will you kindly listen? Whom am I addressing?

MR. DEPUTY CHAIRMAN: I am listening.

SHRI BHUPESH GUPTA: I am very glad you are listening. Two issues are involved. One is admissibility of the resolution. This House is sovereign within its own sphere. It is for the House to decide and on behalf of the House for the Chairman to decide as to what should be or should not be admitted. Nothing comes in there. It is entirely for us; nothing prevents a Member of the House from bringing forward a resolution that the conduct

[Shri Bhupesh Gupta]

of Mr. Bhupesh Gupta should be disapproved because he does not know how to speak. Sovereign right we have I am giving an extreme point to show that we have a sovereign right subject to the rules of the House. Even the rules can be waived. Of course on behalf of the House the Chairman decides the admissibility or not.

It is open to us to request you to reconsider the decision when you have admitted the motion. I do not know how it has been done here. It should be done if somebody wants. This question should not be confused with the other question of article 105. As far as the admissibility is concerned, once it is decided, the House proceeds with the matter. With regard to article 105, agreement with Mτ. I am not in Chandra Shekhar nor with Yashoda Reddy but I am inclined to agree with the ex-Governor, Mr. A. P. Jain. What I say is this. The Joint Session is provided for nothing except the President's Address. Yes, the President is a part of Parliament. It is there. Now, Sir, that does not settle the question as to who should preside. That lacuna is there. And my friend, Rajnarain, has a knack of creating crisis of conscience, crisis of Constitution, crisis amongst us here. Therefore, there was no president, no presiding officer. Which rule says that? The rules and regulations must be separate kind. Our rule does not apply, the Lok Sabha rule does not apply. Even if the President is flanked by the Speaker on the one side and by Chairman on the other side, not mean that two sets of rules come in and we go by them. Not at Therefore, who is the president? Who presides over the Joint Session? Our Constitution has not settled it, rules of the Houses have not settled it. The Speaker and the Chairman have not settled it. I hope that some they will settle it. Coming from the Lok Sabha, Mrs. Yashoda Reddy, nostalgically a little, says that the Speaker should preside.

SHRIMATI YASHODA REDDY: When we have a Joint Session of both the Houses as we have had, I asked who presides in a Joint Session.

SHRI BHUPESH GUPTA: You remember, we had a Joint Session on the Dowry Bill. It was decided as to who should preside. The President did not come there. By agreement between

the Chairman and the Speaker of the House, a decision was taken as to who should preside. Certain rules were also settled for the conduct of that Joint Session. Nothing of the kind was done in this case. Neither has it been settled as to who should preside nor are there any rules about it. We were in a vaccum. A vacancy was there.

Now, the question arises about precedents and other things. I need not go-And as far as Mr. into those things. Chandra Shekhar's point is concerned that the Constitution protects the President, who is there to protect, under which rule? In what manner? makes the laws of protection of authority? Surely, not the President. These matters have to be gone into. Some day you should decide. We do not approve of my friend, Mr. Rajnarain's conduct. It is a different matter. But that should not be confused with the other things, Sir, I should like to know in a joint session of the British Parliament, is it the Queen who presides? The Queen, the Sovereign, comes and delivers the Address. Which provision says that the Sovereign or the Queen making the Address presides? And yet, under our Constitution, till the House has got its own rule, till we have got our own rule, normally British Parliament's rules are supposed to be operative. It is absolutely clear. Our Consti-tution and the rules and conventions have not decided categorically as to who should preside. I hope that some day it would be settled. At a meeting with the leaders of the Opposition, suggested that the Chairman should preside.

SHRI CHANDRA SHEKHAR: The Constitution has given a clear provision. There is no need of a presiding officer. The President summons and address the Parliament. That is the provision in the Constitution. And this has happened in British Parliament also. You are bringing an entirely new thing.

SHRI BHUPESH GUPTA: May be, Mr. Chandra Shekhar may take that view.

SHRI CHANDRA SHEKHAR: I am not taking any view. That provision is quite clear and categorical in the Constitution.

3 P.M.

SHRI BHUPESH GUPTA: Mr. Chandra Shekhar, I tell you, you are wrong. Kindly try to understand the point of view...

SHRI CHAN DRA SHEKHAR: You are bringing in a new factor. If your view is accepted, then we have to accept that all the Joint Sessions were ultra vires and without any purpose. Let us not take a view which is quite absurd...

SHRI BHUPESH GUPTA: My friend, Mr. Calaidra Shekhar, is unnecessarily...

MR. DEPUTY CHAIRMAN: Order, please. You lave already stated your point.

SHRI BHUPESH GUPTA: I have not.

MR. DEPUTY CHAIRMAN: How long will you take to clarify your point?

SHRI GOD'EY MURAHARI : He has not said what Mr. Chandra Shekhar said he was saying.

SHRI CHANDRA SHEKHAR: What did he sa /?

GODEY MURAHARI: SHRI will explain to you. Mr. Chandra Shekhar says that by implication Mr. Bhupesh Gupta means that the convening of a session of both the Houses by the President s unconstitutional. Where does it say that the President is given all the powers... (Interruption by Shri Chandra Sheklar) Do you want to listen or not? The President has got all the powers under the Constitution to convene it. He as got all the powers to address it. But it is nowhere laid down in the Constitution that there should be somebody to preside over the Session... (Interruption by Shri Chandra Shekhar).

SHRI BHI PESH GUPTA: I am back to my subject. I am sorry it was sugg sted as if I had said that the President's Address is ultra The President is vires. Not it all. The President is enjoined by he Constitution to make an Address, and he has made an Address which is a solutely within the law We are discussing and Constitut on. the question of procedure and the conduct of the Joint Session. That is what we are concerned with. Here the President doe not come in. As far as I see, the question of presiding officer for the Joint Session does not come in. But it should be there; otherwise who orders whom to do what? These are separate questions. Therefore, I say there should be no confusion. The President does not need my protection. The President, apart from having a bodyguard, has got many other things to protect himself.

All that I want to say here is that this motion stands on its own footing and the House is still competent to deal with it. Therefore, other things need not come in at all.

As far as the conduct of the President is concerned, still the Rule remains valid. We cannot discuss the conduct of the President except on a substantial motion. That is the direction given under the Constitution to the President, and that is for you to decide. Therefore, I say that these points are absolutely not very relevant as to what is happening there. Since these points had been raised I would request you, since you are the Deputy Chairman, to kindly settle the question of how to conduct the Joint Session and who could be the presiding officer and what are the rules.

SOME HON. MEMBERS: Sir...

SHRI JAIRAMDAS DAULATRAM (Nominated): Could you kindly give me one minute before you call somebody else?

MR. DEPUTY CHAIRMAN: As Mr. Triloki Singh has raised a point of order about the amendment of Mr. Krishan Kant, I think I will allow Mr. Krishan Kant to reply to the discussion. We have had enough discussion on this. After that I will give my ruling.

SHRI TRILOKI SINGH: Mr. Krishan Kant, Mr. Sultan Singh and Mr. Babubhai Chinai's object is rather the same.

MR. DEPUTY CHAIRMAN: Mr. Krishan Kant, if you want to say anything about the point of order you may say, in brief. After that I will give my ruling.

SHRI KRISHAN KANT: Mr. Deputy Chairman, honourable Mr. Triloki Singh has referred to article 105(3) of 1971.

श्री जगदम्बी प्रसाद यादव (बिहार) : जब आपने रूलिंग दे दिया, फिर उसकी री-ओपन की क्या जरूरत है ?

श्री उपसभापति : रूलिंग कहां दिया ? कैसे कहते हैं ?

Re disapproval of

conduct of certain MPs

"In other respects, the powers, privileges and immunities of each House of Parliament, and of the members and the committees of each House, shall be such as may from time to time be defined by Parliament by law, and, until so defined, shall be those of the House of Commons of the Parliament of the United Kingdom, and of its members and committees, at the commencement of this Constitution."

Sir, when we discuss the question of privileges of members, it also depends on the conduct of the members. the conduct of members of Parliament in the United Kingdom is judged not merely when it is related to their sitting in either House of Parliament, wherever they act, either inside the House, or outside the House, if it relates to their duty as members or conduct as members, I shall read from what Morrison said in the House of Commons on the 30th October, 1947 connection with Allighan's when he did certain things outside the House which reflected on his conduct as a member of the House and related to his duty as a member of the House. He said:

"I do not think there is any doubt as to the right of the House to judge the conduct of members outside or inside the House, to come to conclusions about standards and to decide whether their conduct is such that brings contempt on the House in its corporate capacity."

Here the motion has come because the behaviour of the hon. Members, Mr. Rajnarain and others, is viewed as contempt of the Rajya Sabha in its corporate capacity. So, I think my amendment is valid. Then, May's Parliamentary Practice, 16th Edition, pages 105 and 106, says-I will not read out the entire thing—"members have been expelled as being in open revolt . . . for conduct unbecoming the character of gentleman"—Mr. officer or a Chandra Shekhar referred to this-and "contempts, libels and other offences against the House itself." So, in the House of Commons case, when the committee recommended suspension for six months, the House unanimously decided to expel him; and his seat was rendered vacant. That was the maximum punishment that was given. In view of these things and in view of the fact that the Constitution says that we will follow the House of Commons practice, my amendment is very relevant and very correct.

SHRI **JAIRAMDAS** DAULAT-RAM: Sir, ...

MR. DEPUTY CHAIRMAN: Please sit down.

SHRI SALIL KUMAR GANGULY (West Bengal): Sir, we have rules for suspension of a member.

MR. DEPUTY CHAIRMAN: Please sit down. We have had a discussion on the point of order raised by Mr. Triloki Singh. Mr. Triloki Singh has mentioned that there is no such provision in the Constitution and so all these three amendments moved by Mr. Babubhai Cninai, Mr Krishan Kant and Mr. Sultan Singh are ultra vires the Constitution. The points have been made very clear by Mr. Chandra Shekhar and by Mr. Krishan Kant also. Parliament consists of the President and both Houses of Parliament, i.e. Lok Sabha and Rajya Sabha. Under article 87. the President has got a constitutional obligation to address both the Houses at the beginning of every session in the new year and im-mediately after elections to the Lok Sabha are held. Under this constitutional obligation, the President came to the Central Hall and addressed the Members assembled from both Houses. You know that when the President comes to address both Houses, occasion is a solemn occasion and on such occasions everybody expects that the Members of both Houses will be behaving in a dignified manner. Therefore, the question whether there is any provision in the Constitution, whether we have framed any rules regarding the Joint Sitting, or if it is not a Joint Sitting then regarding assembling of members from both Houses, whether there are any rules to deal with any misbehaviour or misconduct on the part of a Member of Parliament, is not so much relevant here. This point has been made very clear by Mr. Krishan Kant that it is the responsibility of every individual Member of the House maintain the dignity of the House as well as of his own, whether he is behaving or whether he is speaking or acting in the House or whether he is acting outside the House—whether he is behaving in the Central Hall or within the precincts of Parliament or

even outside Pailiament, and his conduct can alway be questioned in the And t erefore, this question does not relate to the privilege of an individual Mem er or the privilege of the House. It elates to the conduct of an individual Member of Parliament. Therefore, this House is competent to discuss this que tion and take its own decision. I do not want to tell the House what kine of a decision it should take. The House s completely at liberty to take any decision and to take any action regarding the conduct of the Members of thi House I can only say that as the Mernbers have to behave in the House as well as outside the House in a dignified mainer, if any honourable Member's orduct is questioned in the House, the House has got inherent powers to consider that question to take any action and to punish the honourable M mber as the House wants. Therefore, there is no point of order, and the point of order is ruled out. I would like to appeal to honourable Members t proceed with the discussion now.

SHRI KRISHAN KANT: Sir, I rise to support the Motion along with the amendment which I have given. As rightly pointed out, I would say that this occasion s a solemn occasion. Parliamentary democracy, democracy itself, has imposed certain restrictions on itself not to r de rough-shed and to discipline itself. So this is one moment where member themselves have parliaresponsibility tc wards the mentary democracy so that undignified things do not take place, so that the dignity of democracy, the dignity Parliament, remains enshrined in hearts of the people. That is one of the basic factors for running a democracy. As you rightly said, it is not a question of breach of privilege, it is the right of the House to judge the duct of its Members inside and outside the House and to come to a conclusion about the star lards and to decide whether the c nduct is such that it brings contem t to the House in corporate capacity. Some points were raised by Mr. Pitamber Das and our friends here is cluding Mr. Ajit Prasad Jain. Mr. Ja 1 said the provisions of the Constitutic 1 do not mention about it, the Rules of Procedure of the Rajya Sabha do not mention about it. Here I would refer to May's Parliamentary Practice. May's Parliamentary Practice says,-

"Suspension from the service of the House was a punishment employed by the House of Commons under its power of enforcing discipline among its Members, and it can still be imposed at the discretion of the House although, of course, not under the summary procedure authorised by their Standing Order No. XXIV."

Rule 256, to which my friend has made a reference, refers to a summary procedure as adopted in the House of Commons where the Speaker or the Chairman names the Member and a motion is moved by the Leader of the House and then it is adopted. That is a summary procedure...

SHRI SALIL KUMAR GANGULY: I would say that it is only a procedure for suspension.

SHRI KRISHAN KANT: This is what May's Parliamentary Practice says. I will read it out again for you—

"Suspension from the service of the House was a punishment employed by the House of Commons under its power of enforcing discipline among its Members, and it can still be imposed at the discretion of the House although, of course, not under the summary procedure authorised by their Standing Order No. XXIV."

And that Standing Order is equal to our Rule 256. May's Parliamentary Practice itself says that you cannot suspend or do other things under the Standing Order or the Rule. But under various standards and various procedures that the House of Commons has adopted for centuries, they can suspend a Member by bringing forwa**rd** a motion. If he likes, I can read that Standing Order. It is Standing Order is equivalent to the No. 24 which Rules of Procedure and Conduct of Business in both the Rajya Sabha and the Lok Sabha.

SHRI SALIL KUMAR GANGULY: The hon, Member is forgetting that we work under a written Constitution and not under an unwritten Constitution as in Britain where the Parliament is really supreme. In our Rules that have so far been made for the Rajya

[Shri Salil Kumar Ganguly]

Sabha, there is no procedure for suspension except that...

MR. DEPUTY CHAIRMAN: That is regarding the summary procedure.

SHRI KRISHAN KANT: When there is no provision either in the Constitution or in the Rules, we are guided by the House of Commons practices, and I was quoting their practice. . .

MR. DEPUTY CHAIRMAN: One is summary procedure. Supposing a Member of this House persists and insists on creating trouble and does not allow the business of the House to be carried on, then the Chair can take action. And that action can either be suspension or expulsion. That is a sort of summary procedure. So far as other behaviour of hon. Members is concerned, motions can also be brought forward and the House can take action.

SHRI GODEY MURAHARI: Where is it laid down in the Rules of Procedure that such motions can be brought before the House except that Rule 256 lays down that the Chairman may, if he deems it necessary, name a member who disregards the authority of the Chair? First of all, he has to name the Member if he disregards the authority of the Chair by persistently and willingly obstructing the business thereof. Then it says:

If a member is so named by the Chairman, he shall forthwith put the question on a motion being made, no amendment, adjournment or debate being allowed, that the member (naming him) be suspended from the service of the Council for a period not exceeding the remainder of the session.

It is specifically stated that a Member cannot be suspended for any period exceeding the remainder of the session. Therefore, I do not see any provision in the Rules of Procedure for allowing this kind of motion. Therefore, on the very face of it, I think it should be ruled out of order.

MR. DEPUTY CHAIRMAN: Rule 256 only refers to the summary action. Immediate action can be taken under that provision. That particular Rule refers only to the conduct of the business in this House and it says that it

should be orderly and if any hon. Member does not allow that business of the House to continue, then the Chairman has to take immediate action and Rule 256 provides for what action can be Rule 256 taken in such instances. says that the Chairman can name the person and a motion has to be moved and after that he can be expelled. That Rule only refers to the unruly behaviour of the hon. Member and provides how such cases or instances can be dealt with. There may not be any Rules in the Rules of Procedure regarding other cases. In such cases the House is competent to deal with any hon. Member even if he misbehaves in his own town or residence if that behaviour is unbecoming of a Member of Parliament. That question can also be discussed in the House. . . (Interruptions). Please listen. There not be any Rule here. But the House has got the inherent right in exercising that power...

(Interruptions)

SHRI GODEY MURAHARI: Before you give a Ruling, please listen to me. Let me make my point clear...

SHRI BHUPESH GUPTA: Quite apart from the fact, we will have our views on the subject, you are now talking of inherent right. Where is that inherent right? Nothing is inherent. Please do not arrogate to yourself... (Interruptions). Sir, the House can express its opinion, disapproval and other things. I am not objecting to that. But the moment you come to the question of disciplinary action, denial of the right of a Member to participate in the House as a Member, you have to go by the Constitution and by the Rules.

SOME HON. MEMBERS: Yes.

SHRI BHUPESH GUPTA: Therefore, Sir it is not a question here of an inherent right. We have an inherent right of killing Rajnarain or Bhupesh Gupta just because you pass a Resolution? Therefore, there is no such inherent right. The doctrine of inherent right is a preposterous thing in parliamentary democracy. Then, every majority in every parliament will say, "By a majority this is my inherent right" and the Constitution will be blown sky-high, the conventions will be thrown away

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and in the name of parliamentary democracy, p rliamentary dictatorship will come. We are not going to be a party to this kind of thing. . . (Interruptions.). Sir I beg of you. Kindly take this into account. . . (Interruptions.). . . Kindly take. . .

MR. DEPU Y CHAIRMAN: I have understood your point. Please sit down.

SHRI BHULESH GUPTA: Sir, in the Constitution you cannot punish a man without the due process of law subject to certain provisions in the Constitution. The same thing applies here in Parliament if it is a uestion of formal punishment as distin t from condemnation or other such th 1gs. But, then, Sir, it is punishment of denial of membership Mr. Krishan Kant wants it to be taken away. Now, is a capital punishment for a Member of Parliament and you think that there is an inherent right of giving capital punishment without the Indian Penal Code, without evidence, without the C in inal Procedure Code, without the proceedings in a court of law? Sir, you are developing a doctrine of dangerous onsequences. Sir, I tell you let us go by the Resolution, let us discuss the ori inal Resolution and give our opinion. Mr. Krishan Kant has expressed his anger and indignation. . . (Interruptions.)

MR. DEPU Y CHAIRMAN: All right. Please it down.

SHRI BHUPESH GUPTA: The Chairman cannot create a new rule... (Interruptions.)

SHRI PITAMBER DAS: Sir, I want to put this thing. . . (Interruptions.)

SHRI JAI (AMDAS DAULAT-RAM: Sir, may I draw your attention?

MR. DEPL (Y' CHAIRMAN: One minute, please . . (Interruptions.)

SHRI JAIR M DAS DAULATRAM: Sir, may I draw your attention?... (Interruptions.).. Sir, may I draw your attention to Rule 266? It is this:

"All matters not specifically provided in these rules and all questions relating to he detailed working of these rules —that is, both these things—shall be regulated in such manner as the Chairman may from time to time cirect."

SOME HON. MEMBERS: What does it mean?

SHRI PITAMBER DAS: this question like this: The House may have certain right, may have certain inherent rights. But the point is how those rights have to be exercised, and the way in which rights are exercised is known as the procedure. For instance, the Government has a right to prosecute a person. But how to prosecute is laid down in the Cr. P.C. and how the Civil suits are to be filed is laid down in the Civil Procedure Code. So, even if this House has some inherent rights, the rights have to be exercised in a particular way and that particular way we have laid down in the "Conduct of Business and Rules of Procedure", so that if it does not lay down how this right is to be exercised, it cannot be exercised at all even if it is there.

श्री राजनारायण: श्रीमन्, एक बातं...

श्री उपसमापति: श्री राजनारायण जी आप बैठिये। आपकी वकालत करने वाले काफी है। आज आप मान्त रहिये। मैं आप से प्रार्थना करता हूं कि आज आप मान्त रहिये।

श्री डाह्याभाई व० पटेल : इसमें राज-नारायण जीकी वकालत नहीं है।

MR. DEPUTY CHAIRMAN: When I said "inherent rights," I meant that the House is competent to discuss and consider the conduct of every individual member, and it is unbecoming the House can take any action against the member... (Interruptions.)

SOME HON. MEMBERS: No. no. . . . (Interruptions.). . . . How can it be? (Interruptions.).

MR. DEPUTY CHAIRMAN: I have heard everybody's point of view. . . (Interruptions.) Please sit down. I have understood everybody's point of view. Please sit down. . .

SHRI A. P. CHATTERJEE: You are complicating the whole matter by your contradictory ruling. . .

MR. DEPUTY CHAIRMAN: No contradictory ruling at all.

The privileges of members of both the Houses are governed by Article 105.

[Mr. Deputy Chairman]

They are not defined. We have to follow the precedents and the privileges of the British Members of Parliament.

(Interruptions.)

SHRI BHUPESH GUPTA: Not in this case. I tell you that you have quoted a thing without knowledge. Do you know what Article 105 says? Our House appointed the Rules Communitate. We formulated our Rules. Lok Sabha had not done. Article 105 applies to the Lok Sabha. not here. You have given a wrong ruling.

श्री राजनारायण: श्रीमन् में एक निवेदन करना चाहता हूं विनम्नता से आधे मिनट में, सुन लीजिए। यदि आपकी व्यवस्था साधु व्यवस्था है तो में यह चाहूंगा कि श्री कृष्ण-कान्त जी को में यह सलाह दूं कि वे अपने इस एमेंडमेंट को इम्प्रव करें और यह कहें कि राजनारायण, सीताराम सिंह और नागेश्वर शाही के सम्बन्ध में यह सदन निर्णय करता है कि भविष्य में न तो वे लोक सभा के केंडीडेट बन सकते हैं और न राज्य सभा के। यन उनना ही।

MR. DEPUTY CHAIRMAN: As I was saying, the privileges of this House are not defined by the law up till now, and apart from that there are certain precedents in Madhya Pradesh, in Maharashtra and in Rajasthan. Some members... (Interruptions.)

AN HON. MEMBER: There is only one House there.

MR. DEPUTY CHAIRMAN: In Maharashtra there are two Houses.

श्री राजनार यण : आप यू० पी० क्यों छोड़ते हैं अहः गिरी साहब मपर्नर रहे हैं ?

MR. DEPUTY CHAIRMAN: Whatever it is. I was saying that the House is competent to take any action against erring members for misbehaviour or misconduct. It was upheld by three High Courts—Rajasthan High Court. Madhya Pradesh High Court and the Bombay High Court. Let us now continue this discussion, and I will ask Mr. Krishan Kant to continue, . .

SHRI GODEY MURAHARI: Action taken should be under Rules of Procedure. I am not questioning the authority of the House to take action. It should be governed by the Rules of Procedure. You cannot take any action arbitrarily...

MR. DEPUTY CHAIRMAN: I have heard that.

SHRI LOKANATH MISRA: When you are making a reference to certain happenings in Madhya Pradesh or Maharashtra or Rajasthan Assemblies, you must be conversant with the rules of those Assemblies also. We do not have before us the Rules of those Houses. If you refer to these rules and these happenings, it is not a very healthy precedent. Sir, if the interpretation that you are giving to the Rules of Procedure is really resorted to by the ruling party, the entire Opposition would be liquidated in no time... (Interruptions.)

SHRI B. K. KAUL (Rajasthan): Not all. One by one.

SHRI LOKANATH MISRA: One by one. When you say that the House has the inherent right to take any action, do you mean to say, Sir. that for some action of a Member of Parliament you can even hang him—because you have the inherent right to take any steps you like in the House? There must be some rule of Procedure. It must be confined to the Rules of Procedure. . . (Interruptions.)

SHRI PITAMBER DAS: Putting it more simply, what you said amounts to this. I have a freedom of speech. But that freedom is regulated by Rule 238 of the Rules of Procedure. I mean, whatever freedom I have or whatever rights I have, I have to exercise them according to the rules laid down here. Even my freedom of speech is regulated by Rule 238 that while speaking I will take care of these things. So, if the House wants to exercise that particular right it has to exercise it in a particular manner and that manner would be according to the rules laid down. I would like to know how the House wants to exercise it-under what particular rule and in what particular way?

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SHRI KR|SHAN KANT: I have made that point clear. The Report of the Committee siys:—

"The Committee recommend that if in futue any Member of Lok Sabha interlupts or obstructs the President's Ac fress to both Houses of Parliament assembled together, either before, dur ig or after the Address, while the President is in the Hall, with any speech or point of order or a walkout or in any other manner, such interruption, obstruction or show of disrespect may be considered disorderely conduct on as a grossly the offending Member the part o and dealt with by the House subsequently on a motion moved by a Member"

The Committee further recommended...

(laterruptions.)

श्री पीताम्बर दास : मैं यह जानना चाहता हं कि यह कीन-ी कमेटी थी।

श्री उपसमाःतिः यह 1968 में बनी थी।

श्री पीताम्बर दास: वह कीन सी कमेटी श्री? क्यों बोधी? इसीलिये मैने अपना अमेडमेंट दिया है कि एक कमेटी बनाई जाय क्योंकि लोक सना ने भी इस समय एक कमेटी अप्याइंट की है यह कौन कमेटी श्री जिसका श्री कृष्ण कांत जिक्क कर रहे हैं?

श्री कृष्ण काःतः यह 1963 की कमेटी है।

SHRI GC DIEY MURAHARI: It was appointed by the Lok Sabha for the conduct of the Lok Sabha Members and that is precisely what Mr. Pitamber Das want to be done for the Rajya Sabha also through this amendment.

MR. DEPUTY CHAIRMAN: He is referring to the 1963 case. His point is that during that instance the Lok Sabha took some action against the Members. In the second instance when...

('n.erruptions)

SHRI PITAMBER DAS: A Committee was appointed. The Committee looked into the affair and it took an action. I also want you to appoint a

Committee like that. It is exactly what I want you to do.

SHRI GODEY MURAHARI: The Lok Sabha again appointed a Committee. Even for the incident which occurred this year, the Lok Sabha again appointed a Committee.

MR. DEPUTY CHAIRMAN: The Lok Sabha wanted to go into the matter. That Committee wanted to examine the factual position. That Committee did not frame any rules—no particular rules and no particular procedure. They came to the conclusion...

(Interruptions.)

SHRI PITAMBER DAS: For your information, Sir, on that particular incident a Committee was appointed in the Lok Sabha which inquired into the incident and on the basis of their experience they laid down certain rules for future, which you are reading here. I want you to do exactly the same. Appoint a sevenman Committee. They will go into the merits of the case and lay down a procedure for the future.

SHRI LOKANATH MISRA. And to add to it, even in spite of the recommendation of the Committee appointed for this purpose in the Lok Sabha, the Government was not scrious even to incorporate it in the Rules of Procedure in the Lok Sabha.

(Interruptions.)

MR. DEPUTY CHAIRMAN: So far as that question is concerned—whether the House desires that the matter should be referred to a Committee—I leave it to the House. Let the House decide; I have no objection. But what I mean to say is that you cannot say that the House cannot proceed with the motion and the amendments. It is quite in order and we can continue. Let the House decide whether they want to refer this matter to a Committee; I have no objection. Let the House decide.

श्री बी० एन । मंडल (बिहार): यहां 1963 क. जो जीक किया गया है उस में हम भी एक एक्युज्ड थे और वहां जो प्रोसी जर रहा उस में यह किया गया था कि लोक सभा की एक कमेटी बनी थी जिस में हर पार्टी के मेम्बर थे एक एक और उन लोगों ने पहले इंबेस्टी-गंधन किया और इंबेस्टीगेणन में बुला कर

[श्री बी० एन्० मंडल]

हम लोगों की एकोडेंस ली। उस के बाद उस कमेटी ने अपनी रिपोर्ट तैयार की। उस रिपोर्ट के अपने के बाद चार्ज शोट हुई और फिर पालिकामेंट बैठी और उस में पब्लिक प्रासीस्टर, जो वहां के जिल्हों स्वीकर थे उन्होंने हम लोगों पर चार्ज लगाया और फिर हम लोगों से डिकेंस मागा गया और हम ने अपना डिकेंस दिका। तो वहां यह सब बातें हुई है।

SHRI A. P. CHATTERJEE I may point out also that a similar S.S.P. Member of the Lok Sabha also, along with Shri Rajnarain, walked out on that day and the present Lok Sabha has considered that question and has appointed a Committee.

MR DEPUTY CHAIRMAN: That is what I say. If the House wants to appoint a Committee, I have no objection. Let this House adopt that procedure.

SHRI A P. CHATTERJEE: On that precedent, I am making an appeal to Mr. Om Mehta and the Members on that side to follow the precedent laid down the other day by the Lok Sabha. Let a Committee be appointed with some Members to go into this question as they are going into the matter of conduct of that Member of the Lok Sabha.

श्री पीताम्बर दासः एक अपील करना चाहता हूं ।

(Interruptions)

श्री अवघेडवर प्रसाद सिंह (बिहार) : आप ही बोलते रहेंगे क्या ? क्या आप पसंद करेंगे कि कोई दूसरा भी बोले ?

श्री पीताम्बर दासः श्रीमन्, मै यह अपील करना चाहता हूं कि उस लोक सभा ने कि जिस में अभी अभी नये एलेक्शन में....

SHRI AWADHESHWAR PRASAD SINHA: On a point of procedure. When this gentleman finishes, he may speak. He cannot have a running commentary when he is speaking. This is a novel procedure to which I object.

श्री पीताम्बर दासः तीन साल में एक ही दिन मैं इतना बोला हूं। मुझे अगर ख्याल होता कि मेरे बोलने से आप को नाराजगी होगी तो मैं आजभी चुप बैठा रहता।

मैं केवल इतनी बात कहना चाहता हूं कि उस लोक सभा में जिस में सत्तारूढ दल को दो-तिहाई से भी ज्यादा स्थान प्राप्त हुए हैं एक कमेटी अप्वाइंट कर दी गई परंतु इस हाउस में कि जिस में बहुमत का माजिन भी सरकार के पास नहीं है हम कमेटी अप्वाइंट नहीं कर रहे हैं। क्यों?

श्री चन्द्रशेखर: उसकी वजह यह है कि उस लीक सभा में श्री रामदेव सिंह जी को लोग जानते नहीं थे और वहां के सदस्य भी एक दूसरे को नहीं जानते हैं। हम लीग एक दूसरे को जानते हैं।

SHRI KRISHAN KANT: 1 do not know why, when I was quoting, he was interrupting every time. What was done was this. The misconduct or bad behaviour of the Members of either the House of Commons or the Lok Sabha was commented upon and I am telling you what they recommended as a punishment for such a thing. Even in the Lok Sabha they said that the punishment can be suspension up to one year. Even in the Madhya Pradesh Assembly, where the Rules of Procedure or Conduct did not contain any such thing, when a Member interrupted the Governor he was expelled and suspended and that Member went to the court. The High Court judgment upheld the right of the Assembly to suspend or expel a Member, in spite of the fact that the Rules of Procedure. . .

(Interruptions)

SHRI LOKANATH MISRA: They may be having that in the Rules of Procedure.

SHRI KRISHAN KANT: They were not having. The High Court, in its judgment said:

"Since the House of Commons exercises the power of expelling a Member not because it has the power to regulate its own proper constitution but because it finds it necessary for its proper functioning, protection and self-preservation, to expel a Member offering obstruction to the deliberations of the House during its

sitting, the same power cannot be denied to a I egislative Assembly of a State on the ground that it has no power to regulate its own constitution."

It means it was not in the Rules of Procedure but they did because the Assembly and the Parliament thought it inherent in the discipline of the House. So this House has full powers to take discip nary action in this matter. Sir, who did this whole situation arise? The ifficulty was that some Members are in the habit of persistent misconduct and when this aggravates, then the House, the democracy, everything is in danger because they set bad examples of no allowing democratic institutions to furction. What is the gravamen of the sharge today? Mr. Rajnarain and some others said that the President should speak in Hindi.

SHRI GODE' MURAHARI: Not Hindi alone; e her Hindi or mother-tongue.

SHRI KRISI AN KANT: Under article 120 of th. Constitution the business of Parliament has to be conducted either in English or in Hindi and a Member is free to speak in any language.

AN HON. MEMBER: Member.

SHRI KRISHAN KANT: That includes the Presiding Officer or the Chairman also. So Mr. Deputy Chairman, the President was completely right in using whatever language he wanted. And there are recedents. Dr. Radha-krishnan used to speak in English and Dr. Zakir Husain used to read out the Hindi version later. It was the same thing that was being done. The diffi-culty here is, our riends do not know that they are doing a lot of harm to the cause of Hindi by such obstructions and by not allowing the functioning of I nev are not helping democracy. Hindi to grow because their stubbornness and their b d behaviour recoil and make the people who are not speaking Hindi become in i-Hindi. It is very difficult I know o support a motion of this kind again t our colleagues who have been with us and with whom we have been work ng for some time but we have to make a decision as between individuals and the institution and sometimes with a heavy heart we have to take the decision of suspending them.

Now in my amendment I have mentioned 29th February, 1972. They misbehaved at the time of the President's Address and I want them to be punished till that date so that they cannot attend the next President's Address. They can be allowed to come after the 1st March. I only want that these Members who misbehaved before the President should not be allowed to attend the President's Address next year so that the people and the country know that if any Member of Parliament misbehaves in this manner Parliament has got the strength to regulate parliamentary democracy and create a better image in the country of parliamentary democracy as such and that we are capable of making it a model for others. With these words I support the metion and I request the House to accept my amendment as well.

थी नानसिंह वर्मा (उत्तर प्रदेश): अभी तक यह क्लीयर नहीं हुआ है कि किस रूल आफ प्रोसीजर के अन्तर्गत यह हुआ, कौन से रूल आफ प्रोसीजर से आए...

श्री उपसभापति: हमने कहा है कि यह आर्डर में है।

SHRI MAN SINGH VARMA: It is not clear. यह बताये कि कीन सा रूल है। यह हमें बतायें कि कीन सा रूल है।

MR. DEPUTY CHAIRMAN: I have said that the motion and the amendments are quite in order and I have allowed discussion on them.

SHRI MAN SINGH VARMA: Under what rule?

श्री उपसभापति : जो कहा है वह है बराबर। वराबर चल रहा है।

श्री मानसिंह वर्मा : वही मैपूछ रहा है।

श्री उपसभापित : एक मेम्बर ने मोशन दिया है, मोशन के जो रूल्स होते हैं उसके मुताबिक यह मोशन यहां पर डिसकस हो रहा है। यह मोशन है।

भी मार्नासह वर्मा: इस कांडक्ट के लिये इसमें कही नहीं है। MR. DEPUTY CHAIRMAN: This is a motion, a motion can be regarding any subject.

SHRI BABUBHAI M. CHINAI: Mr. Deputy Chairman, I have been listening to my friends in the House and I must admit that I am greatly distressed.

श्रीमान सिंहवर्माः धांधलेबार्जाहै जो चाहेसौकाजिये।

M. CHINAI : I SHRI BABUBHAI also want to bring to the notice of the ruling party members that they ought to have selected a more sober person for moving the motion which my Kulkarni, has moved. Mr. While moving it, my friend, Mr. Kulkarni. made a mockery of the motion and the dignity for which he was fighting has been lost by his quoting instances out of context and irrelevant. matters Several extraneous were My only sorrow is that brought in. when we are trying to preserve the dignity of the highest person in this country, a motion has been allowed to be moved. A good case has been very badly handled by the Mover of the Reone have moved an solution. I for amendment and that is for a reprimand of my colleagues Shri Rajnarain and others. Having heard a cross section of the House I myself feel so shattered and I am justified in moving this amendment. For the way in which a personal attack has been made on one of our colleagues, Mr. Rajnarain, I express my sincere regret. It could never be our desire in this House that we should attack each other. If anybody has not observed any rules and regulations and the dignity of the House, no doubt this House has got a right to reprimand him. No doubt this House has got a right to condemn him, but this is not the way, the way in which we were conducting during the last two hours. I have a brief submission to make and it is this and I make it with a very heavy heart.

It is not lightly that I have chosen to make an amendment to the motion which is for consideration before this august House. While I am in agreement with the substance of the motion, I believe that the condemnatory part in it should be replaced by a reprimand. Before I spell out my reasons behind my amendment, I think I should explain as to why I am broadly in agreement with the motion, although it has been

tabled by hon. Members who belong to political parties other than mine. My conscience and conviction say that there are some matters which are common to humanity and they are not the exclusive privilege of this political system or that or this religion or some other. One such mater is polite conduct. for one, would rate it higher than all the other virtues, old or new. It brings me to the very spirit of democracy. This spirit, while acknowledging that all types are needed to make a society, postulates that all should be given a reasonable chance to express themselves freely. No one can express himself so, unless society allows that liberty; and the society which allows the most liberty is demorcacy. On this premise. I would give the greatest latitude to everyone to express his or her opinion freely, forcefully and vividly, but certainly not, with egoistical recklessness, or in a disrespectful fashion. The Rules of Procedure to be observed by Members are clearly intended to ensure freedom of speech, and there is the specific provision that a Member shall not interrupt any Member while speaking by a disorderly expression of voices or in any other disorderly manner. If this is what is sought to be secured inter se Members, it is hardly necessary to say that more than such courtesy should be extended when the President of India addresses the joint sessions of Parlia. ment.

When any hon. Member of this august House should take into his head to misbehave in the presence of the first citizen of India, and that too under the roof of Parliament, which is the symbol of freedom, as well as social discimisbehaviour cannot pline, the allowed to pass without comment or censure. After all Members of Parliament owe to themselves and to the country to conduct themselves in a befitting manner. In a democracy there are no-and there should not be-any privileged class or classes, but there must always be an elite, and hopefully one expects the representatives of the people to belong to this elite to set healthy standards. The behaviour of Members, whose names I need not mention, for they are well known, predictable, especially when they carry so many bees as it were in their bonnet. To change the metaphor, any kind of a rag, not necessarily makes them react like a bull in a China shop. Language is one such bee or rag,

It is most unfor unate that after a quarter of a centur of political independence, there are till people in our country who have not come to realise that a language cannot be imposed. In addition, there is considerable obscurantism in the opposition to English, even while English is bein used in many countries and has become the universal medium of the international community. I do no see as to why there should be any opposition to English as Is it that some Members are afraid that such an acceptance will once again brirg India under the political hegemony of Britain? Do they mean to say that only those who stick to Hindi are petriots? All this, to say the least, is fan astic.

While sayin all this, I am aware human beings eiffer in their intellectual and emotional pufits. Also, no one is perfect; indeed, all of us have failings, perhaps some more and some less. We are all human to this extent. It must be our endeavour to accept diversity and with it develop tolerance and This does not mean understanding. that we should ra e all values alike and accept all transgressions or, on the other hand, utright condemn some people beyond redemption. We must, however, endea to ir to struggle against what we thin wrong. In modern times as this, t e endeavour must be to try to reform tather than condemn, to persuade rathe than castigate. The most we shoul go to is to reprimand, and the degree of reprimand must be related to the rature of the offence and the persistency with which it is committed.

I said a moment ago that we cannot impose any language on the people, and I may add the culture also cannot be imposed on so diverse a population which inhabits our country. What is happening in the eastern part in our sub-continent where cataclysmic events of great magnitude are taking place should open the eyes and the minds of all people in our own land.

I hope I have been able to explain the reasons for any amendment to the Motion, and I request Members to support it.

Before I close I want to make one more point and it is this, that my friend Mr. Pitamber Das has suggested in his 6—1 R. S./71

amendment that a Committee may be appointed to go through the whole procedure. Since it has been suggested by many Members here that the motion and the amendments do not fall in line with the rules and regulations framed, I suggest that my friends opposite also may have a second thought on this and agree, as the Lok Sabha has done, that a Committee may be appointed, and for the future we must find out as to what Members are supposed to do. what are their rights, and in circumstances in which persons like Shri Rajnarain behave what rules of procedure should be there to take cognisance of the person concerned so that this House can take action.

I thank you.

SHRI DEV DATT PURI (Haryana): Mr. Deputy Chairman, a point has been made here that while this House is competent to refer this matter to a Committee, this House is not competent to deal with the matter on its own. Shri Pitamber Das, I counted, rose nine times to make that point even after you had given your unequivocal ruling that not only the motion was moved but the amendments were in order, as you rightly pointed out. If this House is competent to refer this matter to a Committee, this House is certainly competent to deal with the matter on its own. A point has been raised by Shri-mati Reddy that it is not very clear, when the President in discharge of a constitutional obligation addresses a meeting of both the Houses assembled, which is quite different constitutionally from a joint session of the Houses, as to who is the presiding officer in that particular session. My respectful sub-mission is that so far as the matter before the House at the present moment is concerned this matter is wholly irrelevant. As to who will preside I think is a matter which should be gone into, it has been gone into by the Rules Committee of some States. But is it seriously contended that since it has not been specified as to who shall be the Chairman of that meeting the President is without any protection at all, that anyone can do anything that he likes, that he can abuse the President simply because it is not specified as to who will be the presiding officer in that meeting? The point I am making is That point that I am making out is that it is wholly irrelevant for the matter that we have before us that disRe disapproval of conduct of certain MPs

[Shri Dev Datt Puri] respect and indignity have been committed to the person of the President. There is no question of who was presiding over the meeting. We are not competent to take note of it now. That is my second point. . . (Interruptions.) I will deal with the point as to what was done amounted to an abuse or not. I will deal with it presently. But the matter that we are dealing with now is, the mere fact that it is not clear as to who is to preside over the meeting has nothing to do with the matter that is before the House. This is the limit of the question that we are dealing with at the present moment. Even if there are no direct rules before, we fall back upon the procedure of the House of Commons. Let us examine very briefly as to what is the position of the President under our own Constitution. Sir, it has been stated again and again, and I am only quoting what Dr. Ambedkar has said-

"Under the Draft Constitution the President occupies the same position as the King under the English Constitution. He is the Head of the State but not of the Executive. He represents the Nation but does not rule the Nation."

Again, Sir, the Supreme Court has held—

"Under article 53(1)... the executive power of the Union is vested in the President, but under article 75(c) there is to be a Council of Ministers..." etc.

Sir, this matter has been referred to by Mr. Krishan Kant. The Lok Sabha had gone into some detail when an incident similar to this one occurred in 1963, and the Lok Sabha at that time appointed a Committee which has dealt with practically all the points that had been raised It has even dealt with the matter whether the President was within his right when he addressed the Houses in English, whether the conduct of a Member when the President was addressing the Houses in English in interrupting him or even walking out of the House was not indignity offered to the person of the President and therefore to Parliament. All those matters have been dealt with, and I will crave leave of you to permit me to read some of the findings of the Committee, which were accepted by the Lok Sabha, Sir,

here it has been stated—
"The reference to the Committee
was:

investigate the conduct of 'to Sarvashri Ram Sewak Yadav, Mani Bagri, B. Singh Utiya and B. N. Mandal and Swami Rameshwaranand in connection with the disorder created by them at the time of the President's Address to both Houses of Parliament assembled together under atticle 87 of the Constitution on the 18th February, 1963 and to consider and report whether such conduct of the said Members was contrary to the usage or derogatory to the dignity of the occasion or inconsistent with the standards which Parliament is entitled to expect from its Members and to make such recommendations as the Committee may deem fit."

Those were the terms of reference in an incident arising almost on all fours with the facts of the case with which we are dealing at the moment. The Committee went into the whole matter, gave an opportunity to the Members. And then the Committee has also dealt with the rules in the United Kingdom and they have come to the conclusion that—

"By their conduct these Members have defied that convention. Not only Sir. The President is also a part of Parliament. In fact article 79 reads that Parliament in India consists of the President and the two Houses of Parliament. Any indignity and disrespect offered to the President is a disrespect to the Parliament. Not only that. He is a symbol of our Constitution. He is not only head of the State and head of Parliament; he is the symbol of our Constitution. As such, hon Members are expected to behave, while he is addressing the two Houses of Parliament, in a manner befitting the conduct of Members of Parliament."

This is number one.

Then again, they have gone on to state in regard to the President—whether there is any impropriety involved in the President addressing the Houses in English. Further article 343 (2) says, after saying that Hindi shall be the official language, that "for a period of fifteen years from the commencement of this Constitution, the English language shall continue to be used for

all the official purposes..." The President was perfectly within his constitutional rights to address the joint sitting of the two Icuses in English. So the Committee considered all

4 P. M. these circ inistances, etc. and came to the conclusion that a gross indignity and disrespect had been committed. I will just beg leave of you to read out what the late Prime Minister, Pandit Jawa iailal Nehru, said on the occasion. He said:

"Sir, we are considering an unfortunate and a highly undesirable incident that occurred at the joint session. The first reaction of this House to it was strong disapproval of it and we requested you to appoint a committee consisting of representatives of various parties to consider it. Now. therefore, first of all we are considering a specific matter which took place on that day. Certainly we are considering it by itself, but also with a certain background not so much the background in this House but elsewhere, that was happening in other Assemblies too.

Secondly, we are not considering, and the question is not before us, of the importance of Hindi. That is a separate matter which, if it comes up and in the shape it comes up, will be considered."

I will not read out the whole speech. Then he goes on to say:

submit, therefore, that should, in th. present instance, adhere to the Committee's report and fully carry out their recommendations, making it quite clear that if in the future any such thing happens or anything in the nature of indecorous behaviour on a solemn occasion occurs, we shal have to consider it then and take such action as the House conside s proper. And, in view of the present view of the House as exhibited in this debate and previously, no doubt, if this is repeated, we shall have to take a very serious view of it. But for the present, I would submit to you, Sir, and to the House, that the east we can do is to accept this and hereby give an indication. . ." etc., etc.

Now, Sir, the net result of the debate was that the matter was gone into in all its aspects, whether it was proper or not. Since that was the first occasion

that had happened, the matter allowed to rest with a reprimand from the Speaker and the words used were that the conduct was undesirable नामुनासिब गौरवहीन व अशोभनीय Those were the words used for this conduct.

Sir, the points that arise out of the precedent are (1) that the President is essentially a part of Parliament, (2) that the indignity and disrespect to the President is indignity and disrespect to Parliament, and (3) that the President is perfectly within his right to address the Houses in English.

I would like to add a word here. Fortunately or unfortunately, in the present generation there are quite a few of us, especially our brethren coming from the South, who are unable to express themselves in Hindi. Is it very seriously suggested that such a person, who is unable to address himself in Hindi, is not competent to be the President of this country for that alone is the logic? That is the line of reasoning that seems to have been taken by my friend, Shri Rajnarain.

Sir, I would say this. Sometimes we feel very, very strongly about certain matters. We from Haryana felt very strongly about the decision in regard to Chandigarh or the delay in the transfer There are certain matters of Fazilka. on which we have very strong feelings. But the question arises: however deep may be the strength of a feeling, does it entitle us to show disrespect to the symbol of the Constitution? Does it entitle us to obstruct the proceedings of the House? That cuts at the very root democracy. Democracy does not mean that I shall interpret the rule of law and shall disregard how the rule of law is being interpreted by the supreme body, Parliament, that I shall obstruct the proceedings of Parliament till such time as my own interpretation of the rule of law is accepted by Par-That, I respectfully submit, liament. cuts at the very root of democracy. It means we are not fit for a democratic Unless we are prepared to accept that the rule of law is not only what I think of such rule of law, however strongly, sincerely and honestly I may feel, I have to bow myself before the rule of law as interpreted by those who are competent to interpret the rule of law by the courts or by the supreme body which is, in certain respects, far more superior to any court. If this [Shr; Dev Datt Puri] body interprets the rule of law in a certain manner, my respectful submission is, however deeply we may feel about the matter, we are not entitled to obstruct the proceedings or show any disrespect.

Sir, another point has been urged that when a person has received punishment for an offence once, he cannot be called to the bar for a second time. To that my reply is, all that the President did was to remove a physical obstruction to the duty that was enjoined upon him by the Constitution to perform. All that he said was, "If you do not want to hear me, you please go out." is not a punishment at all, and in any case it does not bar this House from expressing a view about the matter that is before it. These, Sir, are the broad principles. I support the amendments moved by Mr. Sultan Singh and I do it with a heavy heart because I want that this kind of thing should stop. Who is safe and whose self-respect is safe if disrespect can be shown even to the President when he is performing one of the most solemn duties enjoined upon him by the Constitution? Where is your self-respect and how will this House function or how will the Government function if disrespect can be shown even to the President, who is the symbol of the Constitution and who is the symbol of democracy itself as we understand it in this country?

RUTHNASWAMY (Tamil Nadu): Mr. Deputy Chairman. let me straightway say that I am against the main motion and the amendments that have been proposed because the offence in question was committed outside the precincts, outside the jurisdiction, of this House. A joint meeting of the Houses is an outside body in relation to this assembly. And this assembly has jurisdiction only over the conduct of members of this assembly within the pre-cincts of this assembly. The offence in question was committed in the joint assembly. I shall not analyse the character of that offence because I was not there, having been prevented from coming here by the lock-out in the Airlines. But it was nothing new. This is not the first time that a member or group of members present in a joint meeting protested against President speaking in English. It happened in Dr. Radhakrishnan's and it happened also, think, in Dr. Zakir Husain's time. But

no action was taken against such offence, against such offenders. against even the committee that has been proposed by the respected leader of the Jan Sangh Party because that also wants to probe into this particular offence and is not in regard to the control of the conduct of members in the ioint assembly. not in regard to the procedures that should adopted in the joint assembly. If the motion was for the appointment of a joint committee of both Houses to frame rules of procedure for the conduct of business in the joint assembly, I would have agreed to it. But here is a probe into an offence committed outside this House, outside the precincts of this House. Especially the amendment reminds me of the process of proceedings known as "straining at a gnat and swallowing the camel". The conduct of the proceedings in this House now in which the Member in question has been involved is the other way, "Swallowing the camel and straining at a gnat." In this House the Presiding Officers of this House, have been swallowing not one camel but a caravan of camels during time that the honourable all the Member in possession of the was Not once, not twice, but al-House. most everyday he has been infringing one or the other of the Rules of Procedure. flouting the Chairman, refusing to obey the Chairman, On one occasion he even went to the extent of asking the Presiding Officer, "Who are you to ask me to sit down?" and this was tolerated by the majority, by the ruling party, in this House. Why, on a notable occasion in the forenoon a resolution was passed by the ruling party, by the majority of the House suspending the Member in question from the service of the House for a certain period. And immediately after lunch—it must have been very demoralising for them—another resolution was passed restoring the Member to the service of the House. How can anybody, an offending Member, have any respect for the Rules of Procedure, for the action taken by the majority, if they act in this irresponsible manner? So on this single point I would say that this offence was not committed in this House, that many offences committed by the Member in question have been condoned, have been tolerated, without any protest from any side of this House. None of the Rules of Procedure—and there are enough rules to check and control the conduct of unruly Members- has been put into operation. With uch a record can any section of this House come today and ask for a rer ir and or even the extreme sentence of suspension of the Member from 1e service of the House? When you incet a person, you must come with a clean hand. You have no right to come here now, after having condoned his conduct in this House, to ask to indict h m or even to reprimand him for an o ence committed outside the jurisdiction of this House. Although it may or may not be in order, it is entirely out or place to move this resolution. If at all a committee is to be appointed, it should be a Joint Committee of both Houses to consider what rules of proce use should be framed in order to govern the conduct of the Joint Assembly

Much has been made about the insult, the injuly, to the dignity and honour of the President. Granting that the honour and dignity of the President can be written down or written off or spoken down by anybody, the honour and dignity of the Joint Assembly has been offended and there is no provision to deal with such an offence. After all, what did his offence consist in? It consisted only in a protest against the President speaking in English and not in Hindi. I do not know how he conducted himself in making this protest.

SHRI ARJUN ARORA (Uttar Pradesh): You should have known that before you started speaking.

SHRI M **RUTHNASWAMY:** Sometimes his very attitude is offensive. But looking a the reports of the incident, I do n t think it has been of such a grave character, and it is not the first time, it is not the first offence. In all the pre /ious offences, the offenders have ber let go. Then why ders have ber let go. should the conduct of this Member be taken into cc isideration? Not that I am preventing Members from proceeding against the Member in question. He will give you slenty of opportunities in future also fo moving against him, for censuring his conduct, for bringing into operation all he Rules of Procedure. A child of nature, spoilt by the refinement or the considerations of the society or social conventions, you may expect him to offend every rule of the House in future also. Wait for such an opportunit / and take action when and where no sessary. Otherwise, if we take action against him for an offence committed not for the first time, but committed previously also and condoned by the previous sessions of the joint assembly, and if we proceed against him in this manner and for this offence, we should only make ourselves the laughing stock of all the legislative assemblies of the world.

श्री उपसभापति : राजनारायण जी, आप अब बोलेंगे या बाकी सदस्यों को सूनने के बाद अखीर में वोलेगे ?

भी राजनार।यणः सुन लेने दीजिए । जैसा आप उचित समझें।

SHRI S. G. SARDESAI (Maharashtra): Mr. Deputy Chairman, as was to be expected the discussion on this Motion has gone beyond the very specific issue which has been mentioned in the Motion. I have myself expected it and I am happy that it has been broadened. A point has been brought in very correctly that this question involves the very democratic functioning of Parliament. What is our responsibility to the people outside and how are we going to conduct ourselves in this Parliament? Similarly, to be very frank. the question of the motive of the ruling party in bringing forward this Motion-on the face of it, it is obviously very innocuous and proper-has also been raised. I am certainly going to express myself on the issue of the behaviour of our friend Shri Rajnarain on that day. I do want to express myself on that question. But that is the last thing I am going to do, for certain very specific reasons.

[THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) in the Chair.]

One reason is this: The very mover of the Motion very correctly said that this should not be considered as a party question. This is a question of the entire House involving the responsibility and obligations of the parties in the House towards the people outside. But may I know from the Mover of the Motion and also from the ruling party that if this was the sincere conviction that it pertains to the obligations of each one of us here, why they did not consult all the opposition parties before they brought forward this Motion? Surely, if what is involved is the dignity of the President himself, is that dignity less dear to us than to you? If something offensive has been done to

the President of the Indian Republic, that at least is a question on which all of us should have been consulted so that we come to a common conclusion. But you go about it almost as if it is your own party affair and then you come and appeal to others: "Please do not consider it as a party question." This is not the way to go about it. All of us have been long enough here to understand that sometimes good proposals are made not with very good intentions. I want the ruling party to understand one thing. Today you are a majority party. There are so many differences among ourselves in the Opposition. And yet there is a feeling and I must be frank in telling you what that feeling is. The feeling is that this big majority of the ruling party is being used to steamroll the democratic rights of the Opposition . . .

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIA-MENTARY AFFAIRS (SHRI OM MEHTA): We are not in majority here. We are a minority.

SHRI S. G. SARDESAI, I am not thinking of that majority now.

SHRI OM MEHTA: In the Rajya Sabha we do not have majority.

SHRI S. G. SARDESAI: I am not speaking of Rajya Sabha. But there is a new situation and a new spirit in the country today as a result of your gaining a huge majority in the Lok Sabha. These are facts which are facts of life. The other day Shri Chitta Basu moved a Bill relating to bonus. In an earlier session, the ruling party had said that in principle it was right that the bonus formula should be gone into once And, now in a different situayou go back upon it. That is something very shocking for us. Something pertaining to the interests of the working classes has been accepted in principle by the government and in a different situation you quietly go back on it. The other day the Finance Minister was replying to the criticism of the budget. Innumerable concrete and specific suggestions have been made by Members of the Opposition: "Please do this, do this, do this, one, two, three, four, five, six, etc. etc." and then the Finance Minister just gets up and says, "No, no, this is a general thing." Why are you telling this? I am saying this because a new situation is there; I am saying this because common responsibilities are being brought in and surely

we want to recognise our responsibility and we shall recognise our responsibility and there is no doubt about it. What I say is that while we respect the President, you should also act in a fashion that convinces us that you respect democracy really and not when it suits your purpose. This is the feeling many of us have, I must be frank and say this. I have spoken in the House on earlier occasions. The ruling party knows my attitude towards these questions. Frankly, what happening during the last few days pains me and gives me deep anguish as to how things are going to happen. Having said this I should also like to say that it was surely regrettable, the manner in which our friend, Rajnarainji, acted, I mean, the method of protest. I could have understood if he had said, "Please address us in Hindi. Please do this.". I can understand that. But, when the President is speaking—on that point I agree—no procedural rules are needed. The leader of the Jana Sangh said, "Is it under this rule or under that rule?" I have not been a lawyer and I do not mind what a lawyer says. But the elementary fact is that he is the President; the elementary fact is that we are sitting in a common House and elementary courtesy is needed and no procedural rule is needed. Let us not bother about procedural rules. That is not necessary. And, if he does not listen, you can surely put forward your point of view and go ahead. Is it or is it not a fact that last year on a number of occasions similar incidents took place not only in respect of Mr. Rajnarain, but a number of other things and when I was very new to the House, I was shocked, frankly speaking. I said, "If this is the way we conduct ourselves here, how shall we go and explain to people?" Once I sat with the Chairman in his Chamber and I had a long talk with him. I said, it is a question of life and let us see how things are properly done and surely, as Members of the Opposition we will take a sort of moral collective responsibility that all of us behave properly. I am prepared to take that responsibility provided it is collectively shared also by the ruling party. It cannot be traffic; it cannot be as if one-way something is going wrong and the ruling party wants it to be rectified. it does not, it is going to be ignored. It is a question of definite democratic principles. Let us all stand by it, not when

it suits us, but w'er it suits others also. I hope the members of the ruling party will not be offen ed. I am new to this House, but I are bold enough to say this sort of thing frank enough to say and I hope it will be taken in the same Surely, after the new elections in the country, we want plenty of things. But the question of attitude is important. Please do not forget it and the attitude must be above board. Caesar's wife must not only be pure, she has to be a ove suspicion also. If that is so, even new I will say, let us all sit together and do. In principle I do not disagree with the proposition which has been made. Once again, I am not speaking as a lawyer. But let all the Members si together. You can surely reprimand Shri Rajnarain. I am explaining blunt y and frankly. Please do not repeat his. . (Interruptions.). Very often thing which have been done in private me tirgs are more effective ... (Interru, tions.). Please listen to me. My point is the idea is, that if this thing recurs in tuture. . . (Interruptions.). . Pleas listen to me. If this thing recurs in future, it will be more effective if all f us sit together and convey to him, not pass a legal and formal resolution because formal resolutions often of end. If the idea is to improve, to rectify, then let us do it in the manner in which rectification really And let us not do it in a manner that gives the feeling that you may be technically right but something keeps on ranking in the minds of others. This rankling should not remain. If this collective responsibility is to be taken, if collective rectification is to be done, I a 1 prepared to come forward with a co-operative spirit and see that things are done properly. But do not talk in the name of the entire House, in the name of de nocracy, and then act in a partisan manner.

श्री सुलतान जिहः वाइस चेयरमैन साहब कुलकर्णी जीने जो मोशन मून किया और उन्नमें मैने जो शिश्रित दिया वह संशोधन देते वक्त में अपने अपनो बड़ा दुबो महसूस करता था और वह इसलिए कि मैं इस हाउस का एक नथा मेम्बर और राज-नारायण जी इ।ने पुराने, इतने सीनियर मेम्बर, इनके खनाफ जो प्रस्ताव आया और उन्नमें मैने संशोधन दिया उनको एक साल तक इस हाउस से बाहर रखने का तो

कुदरती तोर पर एक इतने सीनियर मेम्बर के खिलाफ ऐसी बात हुई तो मेरा जी दुखी होना था, लेकिन अकसोस से कहना पड़ता है, आप अच्छी तरह जानते हैं और सदन के वे मेम्बर जो हमसे दूसरी तरफ बैठे हैं उनको भी इस बातका इत्म है कि राजनारायण जी का तरीका बोलने-चालने का जो है उससे चेयर ही नहीं, केवल ट्रेजरी वेचेज के लोग ही नहीं, सदन के उस तरफ बैठिन वाले लोग भी यह महसूस करते हैं कि राजन रायण जी सारी मर्यादाओं को भंग करके इस हाउस के टाइम को खराब करते हैं।

मिस्टर वाइस चेयरमंन, भारत के राष्ट्रपति इस देश के प्रतोक हैं, इस देश की डेमोकेसी के सिम्बल है और राजनारायण जी और उनके साथियों ने जो व्यवहार वहां पर किया मै समझता हुं कि अगर राजनारायण जी अपने गिरेबान में मृह डालें तो वे खु**द** महसूस करेंगे कि जो इन्होंने वहां किया वह करने के लायक नहीं था। अजावाजब मैं इनके खिलाफ बोल रहा हू तो मुझे इस बात काभी दुख होता है कि ये उस पार्टी से ताल्ल्क रखते है जिस पार्टी को बढ़ाने मे आचार्य नरेन्द्र देव, ब व जय प्रकाश नारायण, पटवर्इन साहब और उन क्रान्तिकारी लोगों का हाथ था जिन्होने इस देश की आजादी के लिए खुन बहाया था और जिन्होंने इस देश के अन्दर लोकतंत्र कायम करने के लिए अंग्रेज की जेलीं के दरवाजे खटखटाये थे। मुझे दुख होता है कि राजनारायण जी ऐसी पार्टी से ताल्लक रखें और ऐसी पार्टी से ताल्ल्क रखते हए-वह बेशक स्वतंत्र पार्टी के साथ मे है, वह बेशक जनसंघ के हाथ मे हैं -- उन्हें अपने इतिहास को नहीं भूलना चाहिए। यही राजनारायण जैसे लोगों की मेहरबानी है कि उस पार्टी की यह हालत है। इन्होंने एक आदत बना ली है, एक तरीका पकड़ लिया है। में सूनता हं जब अखबार वाले हमारे पास बैठते हैं, एक कहता है आज कोई खबर नहीं आई तो दूसरा अखबार वाला कहता है कि

[श्री सुलतान सिंह] चलो राजनारायण के पास उन्हें उकसा कर कोई बात पैदा करेंगे, कल के लिए खबर हो जायगी। एक इतना सीनियर मेम्बर, इतना पुराना हमारा साथी, जिनका एसो-सिएशन एक ऐसी पार्टी के साथ हो, वह इस सदन को और अपने आपको अखबारों के लिए मजमून का जरिया बनाएं, यह बह (Interruptions) बात है। उपाध्यक्ष महोदय, आप जानते हैं कि इस देशके अन्दर दुनियाका सबसे बड़ा लोकतंत्र है, 56 करोड़ लोगों ने कितने आराम के साथ चनाव किए, कितनी शान के साथ इस अन्दर चुनाव हुए, दुनिया के किसी देश के अन्दर इतनी बड़ी जम्हरियत नहीं राजनारायण इस हाउस के अन्दर, तमाम दुनिया के अन्दर उस जम्हरियत का मजाक उड़वाना चाहते हैं। उपाध्यक्ष महोदय में आपकी मार्फत उस तरफ बैठे हुए महानुभावों से प्रार्थना करता हूं कि यह जरूरी नहीं कि प्रस्ताव इधर से आ गया, इधर से कोई प्रस्ताव आता है तो उसके माने यह नहीं है कि वह प्रस्ताव केवल किसी कांग्रेसी नजरिए से पेश हुआ, वह प्रस्ताव केवल किती पार्टी केनजरिए सेपेश हुआ सबकी आत्मा जानती है अ≀प क्या राजनाराय जो इस हाउसके अन्दर बैठ कर धींगामस्ती नहीं करते, क्या राज-नारायण जी इस हाउस में बैठकर इस हाउस का घंटों टाइम बर्बाद नहीं करते, क्या राजनारायण जी इस हाउस में बैठ कर अखा-बारों के लिए एक मजाक का मजमून नहीं बनते। अगर ह थोड़ी देर के लिए उनकी इन बातों के। बर्दाश्त करते च ने गए तो, क्या इसके माने यह है कि जिस 56 करोड जनता की आशाएं इस जम्हरियत के साथ इस हाउस के साथ बंधी हुई हैं उनको हम भुलादे ? तो मै आपकी मार्फत हाउसके मेम्बरान से दरख्वास्त करता हं कि राज-नार।यण जी के लिये नहीं, कांग्रेस पार्टी के लिये नहीं, डेमोकेसी के लिये कम से कम

एक मर्यादा हमें कायम करनी चाहिये, एक अख्तियार करना चाहिये कि जो मेम्बर इस तरह से सदन के कानून कायदों का उल्लंघन करे, जो मेम्बर इस तरह मे हाउस केवक्त को खराब करे और जो प्रिविलिजेस मेम्बर्स को हाउस के अंदर मिली हुई है उन प्रिविलिजेज को जो मेम्बर अखवारों के लिये मजमून बनाये या उन प्रिविलिजेज को बेचे, मैं समझता हुं कि उससे कोई नहीं हो सकता। मैं राजनारायण जी से बड़े अदब से प्रार्थना करताह थोड़ी देर के लिये खुश होते होंगे जब **उनका** नाम अखबारों में पहले सफे होगा, थोड़ी देर के लिये उनकी आत्मा खुश होती होगी जब रेडियो पर उनकानाम राजनारायण जी मै आता होगा।लेकिन एक दरख्वास्त करना चाहता ह कि आपका ताल्लुक 1942 के मूबमेट से है, आप का ताल्लुक उस पार्टी से है जिस पार्टी के नेताओं ने इस देश के लिये बड़ी भारी **कुर्बा**नी को। **अगर आपका** यही व्यवहार रहातो यह पार्टी घटते घटते आज जहां पहुंची है, यह पार्टी वहां भी नहीं रहेगी। आप केवल हिन्दुस्तान में प्रजातंत्र को तबाह नहीं कर रहे हैं बल्कि अपनी पार्टी को भी तबाह कर रहे हैं, अपने नेतृत्व को भी तबाह कर रहे हैं।

on the occasion of

President's Address

चेयरमैन साहब, मै उनसे आप की मार्फत प्रार्थना करता हूं कि वे बाजार मे जा कर देखें, तांगेवाले अगर आपस में लडते हैं और एक अगर ज्यादा हल्ला करता है ती दूसरा बोलता है कि भाई, तुम तो राजनारायण से भी बढ़ गये। आज वे एक मजाक का मजमून बन गये हैं। गली के अन्दर बाजार के अन्दर जहां जहां आप हल्ला-गुल्ला की बात मुनें, अगर एक ज्यादा जोर से बोले, ज्यादा जोर से चिल्लायेतो दूसरा कहता है कि भाई, माफ करो, तुम तो राजनारायण से भी बढ़ गये हो इस तरीके से इस सदन के एक मेम्बर का अपमान हो बाजार के अन्दर तो हमको दुख होता है। अगर अखब⊹र वाले

Re dist pproval of conduct c crrtain MPs

उनका मजाक उहायें तो हम को दुख होत है क्योंकि वे सीनिः र मेस्बर हैं हम।रे हाउस के और उनका अपमान हमारा अपमान है। तो राजनारायण ो, आप मेस्बर बनने की कोशिश करें, आप जोकर बनने की कोशिश न करें। यह ड्रामाई दुनिया आपने देख ली कि कहां शुरू विशासा सोशलिस्ट पार्टीने और आप की कृत से आज वह कहां आ गई है। आप अब भी अगर नहीं सीखे तो फिर कब सीखिशा।

तो मैं आप की मार्फत सारे सदन के मैंम्बरों से यह प्रयंता करना चाहता हू कि प्रजातंत्र के लिये अगर राजनारायण जी खुद न सीखें, तो हमरा भी फर्ज है कि अपने बड़े नेता को हम कुछ पढ़ायें, हम कुछ सिखायें। बस मुझ्कतना ही आप से निवेदन करना था ।

SHRI MAH VIR TYAGI: There are other item also. Will the House rise at 5 O'Clc:k! Rajnarain does not mean that the House will go on up to 8 or 9 O'Cloci.

SHRI AR UN ARORA: At 6 O'Clock the e is a half-an-hour discussion.

श्री गोडे मुणहरि: उपसभाध्यक्ष जी, मैने जो शुरू में वैधालिक आपत्तियां उठायी थीं इस प्रस्ताव के बारे में वह ज्यों की त्यों हैं, फिर भी मैं जो घटना उस दिन घटी उसके बारे में कुछ कहना चाहूंगें।

उस दिन राट्र पित जी दोनों सदनों को संबोधित कर रहे थे और संबोधित करते वक्त उन्होंने अपा अभिभाषण अंग्रेजी में शुरू किया। आप व्लें कि हमारा संविधान क्या कहता है। हमारे संविधान में साफ लिखा है कि:

"The offi ial language of the Union shall be Hindi in Devnagari script."

और बाद में हिपर भाषा के बारे में संविधान है उसमें सफ लिखा है कि हिन्दी की ज्यादा से ज्यादा शढीलरी देने का काम संवि-

धान का है और संविधान का जो सबसे बड़ा रक्षक होगा, जो राष्ट्रपति है उसका सबसे होगा कि जो भाषा की पहला काम यह नीति हिन्दस्तान में चलानी है, जो हमारी राष्ट्रभाषा है हिन्दी उसको लागू लिए जितने भी कदम हो सकें यह राष्ट्रपति को लेना है। लेकिन वही खद जब अपने अभिभाषण देते हैं. तो वे अंग्रेजी में बोलने लगते हैं तो वह संविधान की क्या रक्षा करेंगे? इसलिए ही राजनारायण जी उस दिन खडे हए और कुछ बोले भी। हम लोग भी खड़े हए और हम लोग वहां से वाक आउट कर के बाहरआ गये। लेकिन जैसा कि राजनारायण जी हमेशा करते हैं ओर यहां भी कई बार करते हैं, यानी जो कुछ भी उन को कहना होता है उसको वह जरा जोरदार ढंग से कहते हैं, वैसा ही उन्होंने किया । कुछ प्रेस रिपेंडिस ने पूछा कि अ।प की मीति क्या है? राजनारायण जी ने जो कहावह क्या पार्टी की नीति है। कहाकि पार्टी ने फैंसला किया थाकि हम वहां भाषा के प्रश्न की उठायेंगे और उसके बाद हम सभा से निकल जायेंगे । राजनारायण जी ने जो किया, वह उस चीज को उन्होने अपने ढंग से वहां पर रखा और उसके दूसरे दिन भिन्न-भिन्न मत के शीर्षक देकर पत्नों नेउसे प्रचारित किया। तोउस से कुछ नहीं होता है। लेकिन मैं कहना चाहता हंकि जो हमारी संयक्त सोशलिस्त पार्टी की नीति है, वह यह है कि इस देश में हिन्दी की बढोत्तरी तो होती ही रहे, लेकिन साथ ही साथ जो हमारी और देशी भाषायें है, उनकी भी बढोत्तरी हो। इस बात को हम हमेशा हर वक्त सामने लाना चाहेंगे औरदेश के. सामने जब ऐसे मौके आते हैं कि जब राष्ट्रपति खद अभिभाषण देते हैं और सरकार जो नयी बनी है उसकी पालिसी को देश के साभने रखते हैं तो उस वक्त उनको चाहिये किजो संविधान में लिखा हुआ है उसकी रक्षाकरें। उनको चाहिए था कि वेहिन्दी में बोलते और अगर उनको हिन्दी बोलना

[श्री गोडे मुराहरि]

नहीं अता हैतो वह अपनी मातृभाषा में बोलने, लेकिन ऐसा नहीं हुआ । और उन्होंने अपना भाषण अंग्रेजी में शरू किया और इसलिए राजनारायण जी ने अपना मत वहां रखा। मैं उस वक्त वहा पर था। आप देखों कि उस वक्त राष्ट्रपति जी में क्या कहा। यहां पर प्रस्ताव यह आया...

श्री महावीर त्यागी : उसका जिक्र मत करिये ।

श्री गोडे मुराहरि : उसका जिक्र मैं नही कर रहा हं। इस प्रस्ताव मे यह है कि अन-बिकमिंग. अन्डिजायरेबिल, अन्डिग्नीफाइड बिहेवियर वगैरह वगैरह के लिए...। तो जब राजनारायण जी या अन्य दो सदस्यों, श्री सीताराम सिंह जी और श्री नागेश्वर प्रसाद गाही जी के बिहे वियर के बारे में आप लोग इम तरह की बातें करेंगे तो वहां जो सारी घटना हुई उसके बारे में भी आपको सोचनः चाहिए कि वह सारी घटना क्या विकमिग थी? चाहे यह राष्ट्रपति जी हों या कोई दूसरे हों, मैं उनके बारे में कोई बात नहीं कहता, लेकिन जो भी सदस्य वहां पर उपस्थित रहे होंगे उनको साफ पतालगा होगा कि वह केवल राजनारायण जी या अन्य दो नदस्यों. जिनका नाम लिया गया है, उनके बिहेवियर का ही मामला नही था। हमको उस सारी घटना के वारे में सोचना चाहिए। अगर कोई प्रस्ताव करना है तो सारी घटना के बारे में प्रस्ताव की जिए, जिसमें सभी अह जाएं जिसमें किसी ने क्याकहा तुम बैठो या निकत जाओ, उसके बारे मे भी जिक्र हो।

SHRI MAHAVIR TYAGI: On a point of order. I want a clarification of one thing. In the House where Members of both the Houses were meeting together to listen to the President—and we have had a discussion for some time about it—no presiding officer is defined. Who presides nobody knows. Under those circumstances, for the President to ask one of the Members to get out, is the President authorised to do so? This is a matter...

SHRI ARJUN ARORA: He is making a speech.

SHRI MAHAVIR TYAGI: I want a clarification. I do not want to comment but then as Members of Parliament, we go with some privileges. Is anybody authorised to ask the Members to get out?

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): It is not a point of order. I rule it out.

श्री गोडे मुराहरि: तो जैसा त्यागी जी ने कहा यह भी एक सवाल है। इस लिय मैं कह रहा था कि अगर कोई प्रस्ताव इस सदन में करना है ो सारी घटना के बारे में पेश करें। वहां जो भी इनवालव्ड हो और जो वहां सारा डिगनीफाइ है बिहे वियर रहा हो उसके बारे में प्रस्ताव की जिये तो मुक्षे कोई आपत्ति नहीं होगी और तब फिर उस पर बहस भी हो जायगी कि कैसा कौन अन डिगनीफाइड था या कैसा व्यवहार किया। तो मेरा कहना है कि यह सारा प्रस्ताव जो यहा लायग्या है यह बिलकुल कोई मतलब का प्रस्ताव नहीं है यह अनुचित है, इस को आना ही नहीं चाहिये था।

वहां पर जो कूछ हुआ मेरी समझ से बहुत उचित हआ; क्योंकि राजनारायण जी ने राष्ट्र-पति जी को यह याद दिला दी कि संविधान का जो मकसद है उसकी उनको पूर्ति करना है, तो उन्होंने कोई गुनाह नहीं किया । अगर राज-नारायण जी वहां से वाक-आउट नहीं करते, हल्ला करते, तो दूसरी बात थी, उसके बारे में सोचा जा सकता था, लेकिन उन्होने केवल उनका ध्यान खींचा और जैसी कि हमेशा की उनकी आदत है कुछ उंचा बोलने की तो वह कुछ जोर से बोले और उसके बाद वहां से वाक-आउट किया। तो मेरे खयाल से उस घटना को लेते हुए वहां पर कोई ऐसी चीज नहीं हुई कि जो राजन।रायण जी और जो दो सदस्य है उनके ऊपर किसी तरह का निन्दा का प्रस्ताव हम कर सकें। इस-लिये यह प्रस्ताव तो मेरे खयाल में बहुत ही बेमतलब है और जैसा कि सरदेसाई साहब ने कहा कि अभी आपका बहुमत, है कोई भी प्रस्तव कर लोजिये, आप अपने बहमत से पास करा लेंगे . . .

श्री गोडे मुराहरि : आपका वह तो हो जाता है बहुमत । हम जानते हैं कि राज्य सभा में भी कैसे बहुमत हो जाता है आप लोगों का ।

इसलिये इस ढंग १ प्रस्ताव को पास करना उचित नहीं है। जब लोक सभा में भी इसी घटना के बारे में चर्चा हुई तो वहां पर एक कमेटी बन गई, तो यहां पर कौन सा बड़ा सवाल हो गया, कौन सी दूगरी घटना हई, जिसको ले कर के हम लोग एक अलग चीज कर रहे है या कोई अलग प्रताव कर रहे हैं। वहां पर जो कुछ हुआ कि एक कमेटी बनाई गई वैसी कमेटी यहां पर भी बना दी जाय तो वह हमें समझ में आता है। नेकिन वह कमेटी भी नहीं बने, तो इसलिये मैं ता चाहुंगा कि यह जो प्रस्ताव है, इसको गिरा दिया जाय । साथ-साथ यह जो यहां पर एक साल के लिये निकालने की बात है और जो अमेंडमें स इस तरह के आये हैं उसके बारे में मैं कुछ कहना हो नही चाहुंगा; क्यों कि वह अपने आप में सिद्ध करता है कि कित दिमाग और किस नीयत से उस तरह का अमें डमेंट आया है। वह ता सारे देश को पतः चन जायगा विकांग्रेस पार्टी या जो सत्ता-रूढ़ पार्टी है वह िसी एक मेम्बर को यहां से निकालने की साजिश कर के, उनको यहां न बोलने दिया जाय एसी कोई मनोबित्त रख कर के इस तरह वा अमेंडमेंट लाती है। ऐसा ही सिद्ध होगा। यह तो सभी लोग ममझ जायेगे। इसलिये मुझे उस पर बु:छनही बोलना है, लेकिन उस घटना के बारे में और उस नीति के बारे में जितके लिये राजन रायण जी ने याद दिलाई उन दोनों के बारे मं जोरदार शब्दों में कहंगा कि संबक्त सोशलि ट पार्टी का हर एक मेम्बर जो भो होगा वह उस नीति के बारे में अभी हो नहीं बल्कि आा भी याद दिलाता रहेगा. राष्ट्रपति हो या यह नदन हो या कहीं भी हो, उसका यह फर्ज है कि भाषा-नीति ऐसी हो कि हिन्दुस्तान में जो तन-भाषायें है, उनकी अभि-वृद्धि हो और ऐसी वीज हर सदस्य करता रहेगा चाहे सदन में हो ा बाहर हो, इसलिय उसके

बारे में हमें कोई चिन्ता नहीं है, हम तो उसकी याद दिलाते रहेंगे। राष्ट्रपति का फर्ज है कि वह जो मंविधान की रक्षा करते हैं, उसके मताबिक अपना काम करें और इसलिये मै चाहंगा कि सदन उस दिन की घटना के बारे में सोचे और इसके बारे में सोचना चाहिये हम क्या जो नीति संविधान में हमने बनाई है उसको टीक से लागुकर रहे हैं या नहीं। मैं तो यह कहना चाहुंगा कि हिन्द्स्तान की जो सरकार है वह इस नीति की लागू करने में असफल रही है और उसको हर वक्त लागू करना तो अलग रह गया, बल्कि उसके अलावा जो अंग्रेजी है उसको बढ़ोत्तरो दे रही है। यह चीज वन्द होनी चाहिये और यह जिलनी जल्दी बन्द हो उतना ही अच्छा है। देश का कल्याण होगा, अगर हिन्दस्तान की जो भाषायें है वह आगे आती है।

आज बंगला देश में क्या हो रहा है, मै पूछना चाहंगा। वंगला देश का जो सारा मामला है, जो वहां की लड़ाई है वह भाषा को ले कर के है। बंगाली भाषा और बंगला लोगों का और जो वहां भाषा का अलगाव है और उस भाषा को जो पाकिस्तान ने दबाना चाहा उसको ले कर के इतना बड़ा वहां पर मुबसेंट खडा हो गया है। इसको भी हम लोगों को नजर में रखना चाहिये । मै तो शेख मुजीब्रहमान को सलाम करूंगा कि उन लोगों ने अपने मजहब को और इस तरह की चीजों को भुला कर अपनी भाषा को ऊपर लिया और भाषा के आधार पर जो वहां बंगला देश बनाने का उनका प्रस्ताव है, उसके लिये उन्होंने ऐसा बहुमत वहां प्राप्त किया जो कि द्निया के लिये एक अनोखी मिसाल अब तक किसी और देश में शायद इस तरह का किसी को बहुमत नहीं मिला और वहां पर जो भी हो रहा है वह हम लोगों के लिए उदाहरण होगा कि हिन्दुस्तान मे भी अगर कोई विदेशी भाषा से काम चलाएंगे तो ज्यादा दिन काम नहीं चल सकता । आज कल जनसाधारण अपना हक्क, अपना अधिकार चाहता है और अधिकारों के लिए लड़ना भी शुरू कर देता है और करना चाहिए। आज आप लोग अंग्रेजी का बहिष्कार नहीं करेंगे, लेकिन हो

[श्रीं गोडे मुराहरि]

सकता है पांच साल के बाद यही जनता जिसने अपिको इतने वोटों से जिताया, वही जनता भाषा के प्रश्न को लेकर आपको अपदस्थ करेगी। इसलिए मैं तो चाहूंगा इस प्रस्ताव को सरकार वापस ले तो बहुत अच्छा हो, अगर वापस नहीं लेते हैं तो मैं सदन से दर्ख्वास्त करूंगा इसको गिरा दें...

SHRI NIREN GHOSH (West Bengal): I want you to make one point clear. Is it your Party's stand that all the languages in the Eighth Schedule should be made the Union languages, and not Hindi only.

भी गोडे मुराहरि: मैं यह साफ करना चाहूंगा देश को जितनी भी जन-भाषाएं हैं...

SHRI NIREN GHOSH: You make Hindi an imposition on the people of India.

श्री गोडे मुराहरि: नहीं, नहीं। कोई हिदी का सवाल नहीं है। मैं निरेन घोष साहब को यह पाफ बता देना चाहता हं, यह कोई हिन्दी का सवाल नहीं है। यह देश की जन-भाषाओं का सवाल है, देशवासियों की जो भाषाएं हैं उनको ऊपर लाने का सवाल है। मैं दक्षिण से आता हं, मैं हिन्दी बोल लेता हं, लेकिन मुझे अपनी भाषा से भी प्यार है। इसलिए मैं चाहता हुं देश की भाषाएं आप बने, मझे हिन्दी से ही कोई विशेष मतलब नहीं है। हिन्दी को लादना नहीं है किसी के ऊपर । हिन्दी अपने आप देश की भाषा हो जाती है तो बहत अच्छा है, बैसे हिन्दुस्तान की एक भाषा हिन्दी ही हो सकती है, मैं जानता हूं आगे चल कर वह अपने आप हो जाएगी। लेकिन आज तो हमारा कर्तव्य है जन-भाषाओं को ऊपर लाना, जन-भाषाओं में सारा काम काज करना है।

इसलिए मैं समझता हूं इस तरह का प्रस्ताव लाकर निदा करना तो अपने आपकी निदा करना होगा ।

SHRIMATI YASHODA REDDY: This is not a party matter. You should give everybody a chance, not partywise.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): First, let me finish party representatives and then only others.

(Interruptions)

SHRI S. D. MISRA: Mrs. Yashoda Reddy has no party.

SHRI BHUPESH GUPTA: Mrs. Yashoda Reddy was in the Organisation Congress. Now, she has been orphaned politically and so you must call her.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): You need not recommend her.

SHRI A. P. CHATTERJEE: Mr. Vice-Chairman, Sir, the motion moved by Mr. Kulkarni is based upon the question of the conduct of Mr. Rajnarain and it has been said that the conduct of Mr. Rajnarain was derogatory to the dignity of Parliament or the President or both. Now, Sir, I could have understood all this very well and I could have perhaps also appreciated the stand taken by the Members of the ruling party if the question of the dignity of Legislatures or for that matter of Parliament were properly dealt with by the ruling Congress everywhere in the same fashion and in the same manner. I have to say with a great deal of regret that whereas people on the other side are crying hoarse about the dignity of Legislatures, we are having a situation in West Bengal where we find that the dignity of Legislatures has thrown to the winds. Sir, as Constitution know, under the the Council of Ministers is responsible to the Legislature, but then, Sir, we are finding in West Bengal an unprecedented thing. I do not know whether there is any precedent for it anywhere in the world where bourgeois democracy prevails. I am not talking of socialist democracy. That is too strong for them and I will not talk about it. As far as bourgeois demo-cracy is concerned, a very unprece-dented thing is happening in West Bengal. We are finding that a Council of Ministers has been set up, but as far as the Assembly is concerned, the elected representatives of the Assembly have been kept out of the Assembly. It is said that the Assembly will meet in June. Under article 163 as well as article 164 of the Constitution it is true that the Governor nominates the Chief Vinister and appoints the other members of the Cabinet on recommendation of the Chief ter. But hen it is also in the Constitution that the Council of Ministers shall be re ponsible collectively to the Legislature. Where is the Legislature? The Legislature of West Bengal does not know even who are the Council of Ministers how they had been elected or selec ec. I am saying this that in West Bengal the dignity of the elected member of the West Bengal Legislature is being flouted, is being violated, is being brought into disrepute, disrespect. brought into being is Therefore . . .

(SHRI VICE CHAIRMAN THE AKBAR ALI I HAN): This is irrelevant to the present discussion.

(Interruption)

SHRI NIRE GHOSH: Is it inconvenient to the ru ing party?

SHRI A. P. CHATTERJEE: I am saying it does ot behove the members of the ruling arty to speak in the name of the d gnity of the Legislature or Parliament. The dignity of geographical Legislature has no frontier. We hall not give dignity in West Bengal and we shall cry hoarse about dignity in Delhi. You only pay lip simpathy to the dignity of the Legislature. You noust give dignity in West Bengal as well as here.

Therefore, what I am saying is this that this motic 1 is a hollow motion, is a hypocritical motion, it is a motion not based on in concern for the dignity of the Legislature, it is a motion raised by a M mber of the ruling party because the ulng party wants to punish a Membe of the Opposition by hook or crool tecause by some questionable methods or by some methods may be disho est or may be indirectly dishonest they have come in a landslide victory to Parliament and therefore they think that they must ...

SHRI NIR N GHOSH: With a minority vote.

SHRI A. I CHATTERJEE: Forty per cent vote Therefore, they think they must teach a lesson to the Members of the apposition. That is the Therementality beh id this motion.

fore, I am saying this that as far as the dignity of the Legislature is concerned, let that slogan be not raised by Members of the ruling party. is my first point.

on the occasion of

My second point is this. discrimination? It is true Why this that Rajnarain raised a question on joint floor of the House when the session was going on. But we also present in the House. M were Mr, Om Mehta was also present on that occasion, was he not? I know I have heard certain Members of the Congress Party including Mr. Sashi Bhushan who even out-Heroded Herod, out-Indiraed Indira in protestations of socialism. These Members including Mr. Sashi Bhushan uttered unspeakable words—I cannot utter those words—against Mr. Rajnarain within the hearing of everybody.

(Interruption)

SHRI MAHITOSH PURAKAYAS-THA (Assam): Sir, on a point of order. Mr. Sashi Bhushan is a Member of the Lok Sabha. Is it proper for the hon. Member to mention the name of Shri Sashi Bhushan and attribute things to him which he has not said?

SHRI A. P. CHATTERJEE: It was a joint session.

SHRI MAHITOSH **PURAKAYAS-**THA: He cannot bring in the name of Shri Sashi Bhushan.

SHRI NIREN GHOSH: Why not? It was a joint session, he not say it? I will Why should do it again against a Member of the Lok Sabha. I warn you that I will do it again and again.

SHRI A. P. CHATTERJEE: What I am saying is this. I have got some I have got some decency. have not descended to the culture of Mrs. Indira Gandhi's supporters. Sir, it is not possible for me to repeat those words which Shri Sashi Bhushan and others spoke on the floor of the House. (Interruption). The Members of the Congress used those words on the floor of the House when the joint session was going on. I cannot repeat those words because I have got some But if the Chair wants it, I culture. can go to the Chamber and repeat those words which certain Members of the Congress said against Shri Rajnarain I am saying this...

SHRI MAHAVIR TYAGI: Were they obscene?

SHRI A. P. CHATTERJEE: Mr. Om Mehta is not thinking of those Members of the Congress.

Thirdly, I have seen with my own eyes and others have also seen with their own eyes that certain Members of the Congress...

SHRI MAHITOSH PURAKAYAS-THA: Hearing with your own eyes?

SHRI A. P. CHATTERJEE: You post. have not been given a Cabinet not even a Deputy Ministership. Now, certain Members of the Congress made a physical rush at Mr. Rajnarain when the President was inside the House in order to assault him. Why is not a privilege motion or such a Resolution have being brought against those Members? I am saying this that this is a vindictive motion brought by certain Members of the Congress—by a particular Member of the ruling party—in order to punish a Member of the Opposition. That is the only reason. It is a mala fide motion.

I shall take up the other points also. Under article 105 it is said that the privilege-of the House of Commons is our privilege. Is there not any precedent in the House of Commons that the King was interrupted there? Have the Members of the House forgotten history. Sir, go back to 1641. Charles I called the Parliament and Parliament refused to listen to him, refused give the mandate that he sought. And at that time Charles I dissolved Parliament and there was the civil war, and Charles I was beheaded.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): It is ancient history.

SHRI A. P. CHATTERJEE: Therefore, it cannot be said that there is no precedent in the House of Commons. Article 105 of the Constitution says that the privilege of our House will be the privilege of the House of Commons. Has May's Parliamentary Practice or any other book on parliamentary practice said that what happened at the time of Charles I was unparliamentary? Parliamentary democracy in England began from that time when the Members of the House of Commons refused to listen to Charles I, and they organised an army and beheaded King Charles I.

From that time parliamentary democracy of England began. Therefore, it cannot be said that the privilege of the House of Commons is devoid of this precedent that the King was not listened to.

Next, as far as this question of the interruption of the President's Address is concerned, I do not know why the Members of the ruling party are so much worked up over this. It has much worked up over this. has happened in West Bengal, Sir. have done this when Miss Padmaja was the Governor. Naidu Padmaja Naidu was reading her speech there and at that time—the revisionist party was unfortunately with us at that time—we also prevented her, Governor of West Bengal, from reading her speech.

SHRI SASANKASEKHAR SAN-YAL: I was there.

SHRI A. P. CHATTERJEE: Sanyal was there when Miss Padmaja Naidu was prevented from making her speech there There foolish, vindictive an was no and sychophantic Resolution which would pander to the wishes of the Prime Minister. No such Resolution was brought there that the Members of the Legislature of West Bengal had committed any affront to the dignity of the Governor there. That never happened there. Secondly, in 1969 also we were in the United Front-at that time, of course, we had divested ourselves of the baser ments; 'baser elements' means the elements belonging to that Bench. But willy-nilly we were in Front in 1969—when the the United Front in 1969—when that notorious Governor—I mean Dr. Dharma Vira read a speech which was not dictated by the Chief Minister at that time. The Chief Minister then had made a speech for him but he refused to read speech; he interpolated two passages of

his into that speech. When 5 p.m. Mr. Dharma Vira came into the House, the Members of the Assembly, including Members of the Opposition party there, refused to stand up also in honour of the Governor. Secondly, they did not allow Mr. Dharma Vira to read those two passages which he had interpolated therein...

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Not a healthy precedent.

SHRI A. P. DIATTERJEE: without the C ie! Minister's per-That, ir never raised a mission. question of affron to the dignity of the House. (Time bell rings.) are you not allowing me to continue? There are so many persons... (Interruption) I belong to a party which is not a sychophantic party of Mrs. Indira Gandhi. We are the only party which stopped the victory march of Mrs. Indira Gandhi in West Bengal. So I must be allowed to speak.

Re disa proval of

conduct of eriain MPs

SHRI S. D. MISRA: He should be allowed to speak

SHRI A. P. CHATTERJEE: Why are you not allowing me? I am not taking more tim.

SHRI PITA MBER DAS: apart such fine speeches are rarely heard in the House. Please allow him.

SHRI A. P. CHATTERJEE: Sir, may I say that part from this, dignity is not a formal matter. Dignity is a matter of substance. It is not a matter When i the dignity of the President nowadays or, for that matter, of the Indian Government? Today when the question of giving manhelp to Bangla Desh is urgent material every day that question is being raised, Sir, what do w ind? Mrs. Indira Gandhi and he government are looking to the President of the United States to know what he says.

SOME HON. MEMBERS: Shame, shame.

SHRI NIREN GHOSH: Shame to Indira Gandhi Bovernment for betraying the people f Bangla Desh. Shame, shame.

I dub this Government as traitors.

SHRI A. P. CHATTERJEE: She is looking now to what Mr. Kosygin will say. She is looking to what the British Government will say. She has no policy of her own. She has no strength of her She has no backbone. She has no spine. She must look to others for help or for guillance. This is the Government of India. If this is the Government of India, no doubt, Sir, that this is the lack of dignity from which this Government of India suffers. That must have a reflection in the ment or in the joint session. And there is no doubt that if the Government of India lacks this dignity, this lack of presentatives of the people . . .

dignity must be expressed in some form or the other. Mr. Rajnarain's words only showed what little dignity the Government of India has in the eyes of the people of India.

There is another thing. I do not know why we are aping the British Government and the House of Commons. In the House of Commons what happens? The Members who assemble in the House, go to the door of the House of Lords to know for what purpose the King or the Queen had called them. Here, what is happening? The President at the end of the year, when the session begins, gives a kind speech. In that speech he gives outline of what he is doing, or what he is not going to do. Generally, in this speech on what he is not going to do, if, for example, there is communal carnage or if some working class people are shot down as was done in Bengal when the police had shot down some youngmen at point-blank range in the streets of Calcutta, and if the President's Speech does not refer to all these things, will we sit silent and bow to the normal decorum of Parliamentary, bourgeois democracy and listen to the President with rapt attention? have every right to interrupt the Presi-We have every right to tell him, "Your Government is a blackguard Government. Your Government is not looking to the problems of the country." We have every right to say, "Your Government is incapable of solving any little problem of the country." Therefore, Sir, it is a fundamental right of the Members present there to inter-President if the President's rupt the speech does not lay its fingers upon the problems of the nation.

Finally, Sir, I do not take my stand upon the question whether the House has the right to expel or the right to suspend. These are formal questions. Being a Marxist, I am not concerned with formal questions. I am not concerned with questions of form. I am concerned with questions of substance. But, after all, when the representatives of the people go to listen to the address of the President and when the President's Address is a summary of activities or non-activities of the Government, when it is a summary of what the Government is not going to do., when it indicates the absence of any good measures that can be expected from the Government, then, Sir, as reRe disapproval of conduct of certain MPs

SHRI SUKHDEV PRASAD (Uttar Pradesh): Sir, on a point of order.

(Interruptions)

DR. K. MATHEW KURIAN: This is a point of disorder.

(Interruptions)

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Order, please. What is your point of order?

श्री सुकदेव प्रसाद: प्वाइट आफ आर्डर। श्रीमन्, आज यहां पर जो हमारा रेजोल्यू शन रखा गया है कि उनके मिसबिहेवियर के लिए रखा गया है और यह सारी स्पीचेज जो हो रही हैं वह केवल पार्टी प्रोपेगेन्डा के लिए हो रही हैं और एक भी स्पीच इस विषय पर नहीं है।

(Interruptions)

DR. K. MATHEW KURIAN: This is no point of order.

श्री सुकदेव प्रसाद: आपने कई बार घंटी बजायी है और उसके बाद भी वे बोलते चले जा रहे हैं। (Interruptions) तो में जानना चाहता हू कि आखिर चेयर का क्या फर्ज होता है। मैं पूछना चाहता हूं कि क्या हम लोगों के लिए समय नहीं बचेगा। आप की घंटी कई बार बज चुकी है और इसलिए मैं यह चाहता हूं कि यह जो पार्टी प्रोपेगन्डा हो रहा है वह बंद किया जाय और हम लोगों को समय दिया जाय।

SHRI A. P. CHATTERJEE Vice-Chairman, we know the double standards of the Congress. Whereas in Orissa Harekrishna Mahatab was called by the Governor because he was the leader of the single largest party, in West Bengal, Jyoti Basu was not called by the Governor. This is the way which the Congress is indulging in double standards. What I am saying is, interruption is a parliamentary procedure by which the Opposition expresses its disapproval. Interruption is a well recognised procedure by which Opposition Members in Parliament express their disapproval of Government If the President's speech measures. contains something to which the Members of the Opposition take exception, they can interrupt. After all, the Presi-

dent is not King. It cannot be said that the President cannot do any wrong just as it is said the King cannot do any wrong. It may be said in the case of the King's speech, but that analogy cannot be brought here. As far as the Presiis concerned, it cannot be said here. So when the speech of the President is full of wrong things, wrong statements, full of mis-statements, full of distorted statements, then Members of Parliament belonging to the Opposition have the right to exercise their privilege of interruption, and that privilege of interruption has been exercised by Mr. Rajnarain. Of how he exercised that privilege is different question. But we are on the fundamentals here. Speaking of fundamentals here on this resolution of the ruling party, the ruling party which is killing democracy in West Bengal where it has set up its stooge, Mr. Ajoy Mukherjee . . .

(Interruptions)

SHRI NIREN GHOSH: Shrimati Indira Gandhi will never ask you to put your socialism into practice.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Mr. Niren Ghosh, you cannot stand up when Mr. Chatterjee is speaking.

(Several interruptions)

Order, order please. Mr. Chatterjee, please conclude your speech.

SHRI A. P. CHATTERJEE: I am finishing. What I am asking is this: Have you ever experienced or have you witnessed any country in which a party which had lost 132 deposits and could send only five Members to the Legislantive Assembly, from that party the ruling party chooses the Chief Minister? Have you ever witnessed a country like that? They ought to be ashamed of it...

(Interruptions by Shri Sheel Bhadra Yajee, Shri Niren Ghosh and several other hon. Members)

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Mr. Yajee, Mr. Niren Ghosh, you all please sit down. Do not interrupt. Please sit down. I think we cannot conduct the proceedings in this fashion. (Continued interruptions by Shri Niren Ghosh) Mr. Niren Ghosh, I am warning you, you should not stand up and interrupt when

a Member of your own party is speaking. Please sit down. Mr. Chatterjee, please wind up.

SHRI A. P. CHATTERJEE: Yes, I am winding up . .

(Inte ruptions)

SHRI GODEY MURAHARI: Even at this stage I propose that they withdraw the resolution because we have had a very good example of a dignified behaviour.

SHRI A. P. CHATTERJEE: I am, therefore, saying that as far as the dignity of the Les slature is concerned, it is a hollow phrase. It has been created, manufactured, here by the Congress Party in order to punish a Member of the Oppo ition. I, on behalf of my group, severely, seriously and sternly oppose this motion which is a vindictive Motion, which is a vindictive resolution and which wants to bring grist to the mill of these people. I know some persons have waxed eloquent over this I do not know for what purpose. They are all pondering to the wishes of one single person. Everybody is trying to curry favour of that particular person. You know whom I mean—the Pr me Minister. In order to do that they are perhaps exhilarating in their ove ze dousness . . .

SHRI AWADH SSHWAR PRASAD SINHA: I am on a point of order, Sir...

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): He is finishing. Let him finish.

SHRI AWAI HESHWAR PRASAD SINHA: No, they point of order has to do with his speech. It has to do with the remarks of my friend, Mr. Chatterjee. He referred to two points. He said that the hon. Member has a right to interrupt the President. But the President had not started his speech. Before that here was interruption. That is my first submission. Secondly, the Prime Minister has nothing to do with this Moton. She is not even a Member of the Jouse. It is not fair to...

(Interruptions)

DR. K. MATHEW KURIAN: What is the point of order . . .

(1 uterruptions)

SHRI AWADHESHWAR PRASAD SINHA: He is very young . . .

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(Interruptions)

Let him play the role of a gentleman . . .

(Interruptions)

SHRI GODEY MURAHARI: Why is the Congress Party so intolerant of criticism? . . .

(Interruptions)

SHRI A. P. CHATTERJEE: I know Members there are supporting this Motion on the ground of dignity of the House. But can there be a dignity of the House divorced from the dignity of the Members? Shri Rajnarain interrupted the President. But the President, in my submission, ... (Interruptions). The President had no jurisdiction to shout at him... (Interruptions)****

Therefore, I am submitting that this Motion is a vindictive Motion . . .

(Interruptions)

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): All the remarks about the President be expunged . . .

(Interruptions)

[Mr. Deputy Chairman in the Chair]

DR. K. MATHEW KURIAN: Why should they be expunged?

SHRI A. P. CHATTERJEE: The President had no right to shout at Shri Rajnarain and ask him to get out. . .

(Interruptions)

SHRI NIREN GHOSH: On a point of order. On what basis the Vice-Chairman, who has now taken his seat there, ordered expunction of certain words? The House has a right to know and I also want to know that. If the Congress Party brings a President of the so-called democracy with imperial splendour, the entire Indian people are insulted... (Interruptions). We are not going to submit to the order of expunction, unless the basis is explained. Unless it is explained to the House, the House proceedings cannot go on and we will see to it that it does not go on.

***Expunged as ordered by the Chair.

SHRI GODEY MURAHARI: My The point of order is very specific. Vice-Chairman was sitting in the Chair. When he had vacated his Chair and on his way back to his seat, he gave a ruling saying that whatever remarks Shri Chatterjee has made about the President should be expunged. I think, the Member should be condemned for this kind of behaviour because he was no more the Vice-Chairman and he had no right to expunge the remarks. Whatever Shri Akbar Ali Khan said after he vacated the Chair has no relevance to the proceedings of the House . . . (Interruptions). I am still to finish.

Re disapproval of

conduct of certain MPs

SHRIS, D. MISRA: His name should be removed from the panel of Vice-Chairmen.

SHRI GODEY MURAHARI: Shri A. P. Chatterjee has said that the President had violated the dignity the Members of the House by ordering one Member to get out. There nothing wrong in this. If the position is accepted ... (Interruptions). Why don't you listen?

Sir, I would like to know who was presiding over that meeting. President was not presiding, If the he had absolutely no right to ask any one to get out. He should have asked either the Speaker of the Lok Sabha or the Chairman of the Rajya Sabha to take care of the Members. But he himself did not have the right to ask anybody He has only the right to to go out. summon and address. According the Constitution, he has been given the right under this Section to summon the two Houses and address the Houses.

(Interruptions)

MR. DEPUTY CHAIRMAN: Please sit down.

SHRI GODEY MURAHARI: He has no right to ask any Member to go out. I would like to know under what rule Mr. Akbar Ali Khan said . . .

(Interruptions)

MR. DEPUTY CHAIRMAN: I understand your point. Please sit down.

SHRI GODEY MURAHARI : I would like to know under what rule Mr. A. P. Chatterjee's remarks were asked to be expunged from the pro-

ceedings. Mr. Akbar Ali Khan has no right once he has vacated the Chair...

(Interruptions)

SHRI A. P. CHATTERJEE: Sir, am on a point of order. According to Article 79, the President is a part of Parliament. Now, Sir, the President has no such status as the King of England and all that. Therefore, if any part of Parliament, any Member of Parliament violates the dignity of the House, then we have every right to say that a Member has violated the dignity of the House. The President, by asking Shri Rajnarain to get out, has violated the dignity of this House also and why should not a motion be brought against him in the House? That is the question.

MR. DEPUTY CHAIRMAN: cording to the Constitution, we cannot discuss the conduct of the President in this House unless, as pointed out by Shri Bhupesh Gupta on a number occasions, there is a substantive motion on that ... (Interruptions). Therefore, Mr. Akbar Ali Khan, when he was presiding over the deliberations of this House, thought it fit to expunge certain observations and those observations will be expunged.

SHRI GODEY MURAHARI: Sir, 1 am on a point of order.

THE LEADER OF THE OPPOSITION (SHRI M. S. GURUPADA-SWAMY): Sir, I am on a point of order.

SHRI GODEY MURAHARI: are not discussing the conduct. . . (Interruptions) ... we are not discussing the conduct of the President. But what we were discussing was the happenings in a combined session of the Houses.

SHRI MAHAVIR TYAGI: The conduct of the President cannot be discussed in Parliament and I can understand that. But the factual position is that... (Interruptions) ... the President asked a Member to get out and those words should also be expunged . . . (Interruptions). I want to know this.

MR. DEPUTY CHAIRMAN: Order, please.

SHRI MAHAVIR TYAGI: Is that also to be expunged?

SHRI M. S. GURUPADASWAMY: Sir, I would like a isk whether we are building up a new theory of divine right for the President. We are not discussing the conduct of the President. what is being done is about what happened during the joint session of both the Houses. The speeches have been recorded and the Members have been quoting those inc dents. I think unless and until you take all the incidents together, you cannot form a judgment on anything. The whole thing has to be taken, the reaction and the protest and the action, everything has got to be taken and the behaviour of other Mem-You cannot single out a person and stigmatise h.m. Therefore, appeal to the Chair is that while we are not. (Interruption) ... My submission to the Chair is that while we are not discussing the behaviour of the President, at the same time we are not building up a new theory of civine right for the President and there is no divine right theory at all and you are saying that by referring to the President we are going to violate the Constitution. It is not the case and we are not abusing the President or criticising the President. We are referring to the matter. Therefore, Sir, let us draw a line, let us now draw a line between the behaviour of the President and what took place in the joint session.

MR. DEPUTY CHAIRMAN: Mr. Advani.

SHRI LAL K ADVANI (Delhi): Sir, the issue before us... (Interruptions). I would only confine myself to the Vice-Chairman's decision to expunge certain remarks of Mr. Chatterjee. The rule pertaining to expunction of remarks is Rule 261, which says:

"If the Chairman is of opinion that a word or word; has or have been used in debate which is or are defamatory or independent or unparliamentary..."

I think that ne ther of these words...

(Interruptions).

MR. DEPUTY CHAIRMAN: Order, order, please.

SHRI LAL K. ADVANI: It cannot be undignified. What Mr. Chatterjee said is not covered by any of these words. Is it at all intended that we cannot even

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refer to the President? I can point out Rule 238, which says.

"A member while speaking shall not —

(i)

(vi) use the President's name for the purpose of influencing the debate; ...".

Mr. Chatterjee has not used the name of the President for the purpose of influencing the debate.

Sir, in this House there are procedures where the President's actions have been referred to, even in critical terms. Take, for instance, the case of U.P. But I do not recall any Chairman or a Deputy Chairman or a Vice-Chairman having expunged those remarks on the grounds of the President being criticized. The expunction of what Mr. Chatterjee has said just now is something not warranted under any which is canons of law ... (Interruptions). Sir, I seek your intervention. I think this is a question in which a right precedent need to be set. If at all it is necessary, you should re-consider the whole matter, ask the Vice-Chairman to come to your Chamber, seek his views, and give us your considered opinion on point . . .

(Interruptions)

MR. DEPUTY CHAIRMAN: Let me dispose of this point of order first.

The President of this country occupies a very high position...

(Interruptions)

Don't disturb now. If the embodiment of the Constitution...

(Interruptions)

SOME HON. MEMBERS: No, no. He is not the embodiment...

(Interruptions)

MR. DEPUTY CHAIRMAN: Please listen. . .

SHRI GODEY MURAHARI: No person is the embodiment...

(Interruptions)

MR. DEPUTY CHAIRMAN: Please listen. Order, order, And, therefore, while we are speaking in this

[Mr. Deputy Chairman]

House, it will not be desirable to refer to the President in a derogatory manner...

(Interruptions)

It is all right. I am not questioning. I am only making a statement. No Member should refer to the Honourable President in a derogatory manner while he is speaking in this House. The Vice-Chairman thought it fit to order that these words be expunged. The ruling has been given by the Vice-Chairman, and it will have to be followed...

(Interruptions)

SHRI NIREN GHOSH: I say that the President has behaved in an unbecoming manner. I repeat that the President has behaved in an unbecoming manner in the joint session of the Houses

(Interruptions)

SHRI ARJUN ARORA: Sir, on a point of order...

SHRI PITAMBER DAS: I have to seek a clarification...

MR. DEPUTY CHAIRMAN: Point of order first.

SHRI DWIJENDRALAL SEN GUPTA: My point of order is this. In view of your ruling or the ruling of the Vice-Chairman that no reference to the President can be made, my point of This motion is out of order is this. order because any reference to the whole incident or the situation has not been made anywhere on the subject. My point is this: In that event we have always to say what the incident was, what the happening was. The details must be understood before you come to a decision. We canot say "X" was in the was in the Chair and he said this and that. They are not in-laws. The President is not the in-law. . . (Interruptions). . . have got to take a realistic position. Either you reverse your decision or say that this motion is out of order and cannot be discussed.

SHRIMATI YASHODA REDDY: You did not prevent a reference to the President. All that you said is "reference to the President in a derogatory manner..."

(Interruptions)

MR. DEPUTY CHAIRMAN: Order, order please.

SHRI N. G. GORAY: Sir, I want to make a submission. I have always had the highest regard for my friend, Shri Akbar Ali Khan, and I was really surprised when he said that certain remarks of Mr. Chatterjee would be expunged. I have been listening to this debate very carefully though it has been a very painful experience. Do you mean to say that whenever any Member refers to the President.

on the occasion of

President's Address

MR. DEPUTY CHAIRMAN: Mr. Goray, let us not discuss the ruling please.

SHR1 N. G. GORAY: If it is a wrong ruling I think it would be. ...

MR. DEPUTY CHAIRMAN: Even then it should not be discussed.

SHRI N. G. GORAY:... proper for you to say that it was not correct because otherwise what you say will impinge very greatly on the rights of the Members here to express themselves. When I say that the President in doing a certain thing was not correct, do you mean to say that it is derogatory to the dignity of the President? I am saying that in this debate tempers have gone very high and it has become very difficult to judge in a calm, cool manner and I am very sorry that the Vice-Chairman himself, when he said that certain remarks would be expunged, did not really keep that neutrality and that calmness of mind which is always associated with Therefore, I say, do not make it a ruling that no reference can be made to the President.

MR. DEPUTY CHAIRMAN: Not in derogatory terms.

SHRI N. G. GORAY: Not in derogatory terms. I can understand what you say. You just cannot give a had name to a dog and hang it; it is not possible.

(Interruptions)

SHRI OM MEHTA: Please conclude it; there are so many persons.

SHRI PITAMBER DAS: I have a clarification to seek.

(Interruptions)

MR. DEPUTY CHAIRMAN: Order please.

SHRI G. A. APPAN (Tamil Nadu): Sit the whole night and listen to it.

MR. DEPUTY CHAIRMAN: Order, order please.

SHRI PITAMBER DAS: Sir, I have a clarification to seek . . . (Interruptions). I want only a clarification. When, Sir, you said that the remarks would be expunsed, I think you were repeating what Mr Akbar Ali Khan had said. You old not say anything on your own accord. Is that correct?

Re discoproval of

conduct of certain MPs

MR. DEPUTY CHAIRMAN: Whatever ruling has been given by any person occupying this Chair, I have to uphold it.

(Interruptions)

SHRI PITAMBER DAS: I want something different from you. (Interruptions). I want only an information from you. When you said that the remarks would be expunged, were you repea ing only that which he had said or we've you referring to certain other remarks?

MR. DEPUTY CHAIRMAN: same words, which have been expunged by the Vice-Clai man, if they are repeated. If the same words are again repeated, they nay perhaps have to be expunged.

SHRI NIREN GHOSH: On what grounds? You have to explain now.

श्री जगदम्बी ासाद यादवः श्रीमन्, आपने भाषण को सूना नहीं।

भी उपसमापनि : वह कुछ भी हो, जो एक्स-पन्ज हो गया, हो गया।

SHRI NIRE'N GHOSH: No, no, no. You are giving another twist.

MR. DEPUTY CHAIRMAN: Om Mehta.

SHRI ARJI N ARORA: On a point of order.

श्री राजनारा यण: श्रीमन्, मेरा भी एक प्वाइंट अप्फ अहर है।

श्री उपसमापितः पहले श्री ओम् मेहता को कहलेने दीजिये।

श्री अर्जुन अरोजा: साहब, मै पहले प्वाइट आफ आर्डर पर खड़ा हुआ तो सेनग्या साहब आ गये और अब्धां ओम मेहना आ गये, क्या में ही सबसे गरीज हू ।

भी नीरेन घंष : अब तक तुम कांग्रेस बेंच पर हो तुम गरी हो ।

भी अर्जन अरोडाः मैं आपके ही बारे में कुछ कहरहाहूं।

श्र**ी उपसमापति** : अच्छा, कहिये ।

SHRI ARJUN ARORA: When we were discussing the points of orders raised in connection with the Chairman's ruling, my friend—friend in the real sense—Mr. Ghosh, uttered almost the same words. I submit that they should also be expunged.

MR. DEPUTY CHAIRMAN: Mehta.

SHRI NIREN GHOSH: Mr. Arora, let him do it and you will see what follows. Do not think that with 40% votes things can go on like that.

SHRI OM MEHTA: श्रीमन, में यह कहना चाहता हूं कि साढ़े तीन घंटे हो गये और अभी हम इस मोशन को ही डिसकस कर रहे, है, और भी बिजनेस है, तो हमें बताइये।

Up to what time we are going to discuscuss that Motion as there are other items on the agenda, (Interruptions) Let the House decide.

MR. DEPUTY CHAIRMAN: Order, please.

SHRI OM MEHTA: Let the House decide.

.MR. DEPUTY CHAIRMAN: आईर. आडेर । मिस्टर ओम मेहता ने जो अभी कहा

(Interruptions)

Dr. Kurian, Order please. Whatever Mr. Mehta has said now is rather important. Please give a patient hearing. I am entirely in the hands of the House If it wants to finish this particular item on the agenda to-day, I have no objection. In that case it will have to sit beyond six. Let the House decide.

SOME HON, MEMBERS: No.

MR. DEPUTY CHAIRMAN: Let the House decide whether it wants to sit beyond six.

SHRI NIREN GHOSH: No, Then we will call for a division.

SHRI PITAMBER DAS: I have a submission to make. In the order of Business, if the other things were considered more important, then this item which we are discussing should have [Shri Pitamber Das]

been put in the end but the Minister of State for Parliamentary Affairs thought that probably this motion was more important than the other business and therefore he put it first. So we finish with this item first and if time remains we will take up the others.

MR. DEPUTY CHAIRMAN: So far as the other business is concerned, we can see after that. We have to consider about this motion before the House. That should be completed before six. If it is not possible to complete the discussion before six, then I would leave the whole issue to the House. If it wants to consider this during the next session, the House can so decide. If it wants to complete it to-day after after sitting beyond six, the House can so decide. I am in the hands of the House.

SHRI ARJUN ARORA: We should sit after six and finish.

SHRI NIREN GHOSH: We will not sit.

MR. DEPUTY CHAIRMAN: Yes, Mr. Gurupadaswamy.

श्री राजनारायण: श्रीमन्, मेरा एक नन्हा सा व्यवस्था का प्रश्न है...

MR. DEPUTY CHAIRMAN: I have called Mr. Gurupadaswamy.

SHRI A. P. CHATTERJEE: Sir, I move a formal motion.

श्री राजनारायण : मैं एक नन्हा सा व्यवस्था का प्रश्न उठा रहा हूं। वह यह है, श्रीमन् कि जरा इस प्रस्ताव को देखिए कि राजनार।यण, नागेश्वर प्रमाद साही और सीताराम सिह ने बाधा डाल कर राष्ट्रपति का निरादर करके जिस आचरण का परिचय दिया . . . । इस समय आपने राजन रायण. सीताराम और नागेश्वर साही को कटघरे पर खड़ा किया है--मै आपके सामने कल्पना कर रहा हू । आप इसकी व्यवस्था दीजिए कि मान लेग्जिए कोई एक जाइन्ट सिटिग है, मान लोजिए कि वहां पर कोई ऐसा प्रेसीडेन्ट आ गया कि आते ही उठा करके उसने एक ईटा मःर्दिया राजनारायण पर, तो क्या राजनारायण उस घटना को रेफर करेगा कि नहीं कि जो घटना सारे प्रोवोकेशन का कारण बनी। उस घटना का वर्णन यहां होगा या नहीं ? सबसे बड़ा प्रश्न तो यह है। इसलिए में आपसे निवेदन करूंगा—-बड़ा अच्छा हुआ कि श्री कें के शाह साहब यहां आ गए हैं—-काहे को आप घबराते हैं, सारा रिकार्ड है, राम देव सिंह जो हमारे नेता है, उठे हैं ..

on the occasion of

President's Address

श्री एस० डी० मिश्र: टेपरिकार्ड है।

श्री राजनारायण: उस पर प्रेसीडेन्ट साहब ने क्या कहा है और उनके कहने के बाद, तब हम उठे हैं। हमने कहा: क्या आप कह रहे हो आपकी पर्सनेलिटी भी लिमिटेड है, आपकी पर्सनेलिटी अनुलिमिटेड नहीं है।

श्रीमन्, मैं आपसे जानना चाहता हूं : हम इस समय कटघरे में हैं, हम इस समय मुलजिम बनाये जा रहे हैं --- बनाए जा रहे हैं कि नहीं? इसलिए मैं आपसे कहना चाहता हं, आप श्री अकबर अली साहब ने जो व्यवस्था दी उस व्यवस्था को आप यहां न चलने दों, क्योंकि जब आप मुझे खड़ा करेंगे बोलने के लिए, तो सारी घटनाओं को कहना पडेगा । आप एक ऐसे नोशन पर विचार कर रहे हैं जिसमें किसी ने नहीं कहा हमारा क्या कांडक्ट था—हमारा कीनसा कांडक्ट था, हमने क्या किया, किस हमारे काम के लिए आज इस मोशन पर तीन, चार घंटे से बहस हो रही है? किसी माननीय सदस्य ने, किमी प्रस्तानक ने या किसी संशोधनकत्ती ने कहीं पर भी यह नहीं कहा है कि हमने कौन सी ऐसी बात की, कौन सा आचरण किया, क्या बात कही कि जो बात दिल में अखरी? इसलि ए मै निवेदन करूंगा कि आप अपनी व्यवस्था को माध् व्यवस्था को, जब मैं बोलने के लिए खड़ा होऊं. उसको ठीक तरीके से रखें ताकि न्याय के साथ हम लोग सभी बातों पर विचार शांति से कर सकें। अगर हम भावावेश में यहां पर वात करेंगे तो हमारे लिए अच्छा नहीं । देखिए अगर मेरा केवल व्यक्तिगत मामला होता, और आप कह देंगे तो सेशन का सेशन छोड़ द्ंगा---वह एक अलग चीज है। लेकिन अगर आप अकबर अली खान साहब की व्यवस्था लाग् करेंगे तो इससे अच्छा है इस पर बहस ही न हो, अभी इसका प्रस्ताव ले लिया जाए। मैं तो समझता हं कृष्णकांत का ही संशोधन ले लिया जाए--

न रहे बास स बजे ाभुरी । अगर प्रवः मतो । के विरुद्ध उम्मीदवा : चुनाव में होना हो कारण | है किसी सदस्य को अन्देन्ड कराने के लिए, तो | मैं तैयार हू ।

सरदार रघुवोर सिंह पंजहजारी (पंजाब) : यह गल वात है।

SHRI A. P. CHATTERJEE: Sir, I move a formal motion that the debate on this motion be adjourned.

SHRI BHUPESH GUPTA: Sir, I have been trying to catch your eye, Shall I be called or not?

MR. DEPUTY CHAIRMAN: Surely, you are getting your chance. Now Mr. Gurupadas warny.

SHRI M. S. GURUPADASWAMY: Mr. Deputy Ch ir nan, Sir, this is the first time in the history of Rajya Sabha that we are debating an issue which involves colleague; of this House. The motion before is was brought not immediately after the event but rather Sir, the incident took place on the 23rd March and the notice of this motion I think reached the office of the Rajya Sabha some time on the 27th. Why was that Jone? If the Members who have tabled this motion had been so much exercised over the event it was natural to expect them to send the notice immediately aft r the event. It was not done. It came later. Thirdly, this incident does not refer only to Mr. Rajnarain or only to those Members who have been named or who have been mentioned in 'ol. Sabha. As may friends have already mentioned, some other Members have also been involved in this incident. They have not been mentioned at a l in this motion. What the President at that time said, the words of the President it that time are also relevant. They have not been included in the motion.

SHRI AWADHESHWAR PRASAD SINHA: We are discussing whether we should finish this matter today or adjourn it for the next session.

SHRI M. S. GURUPADASWAMY. No, I am not on that point.

(Interruptions)

SHRI A. P. CHATTERJEE: It cannot be finished today.

SHRI M. S. GURUPADASWAMY: If you want to take this business to the next Session, I have no objection, but I am speaking on this motion.

MR. DEPUTY CHAIRMAN: Please be brief.

SHRI M. S. GURUPADASWAMY: It cannot be brief. It is very difficult to be brief. What is the motive behind this motion? What is the psychology of the Members who have tabled this motion? All these three reasons I have given, namely, the timing of the motion, i.e., the late timing, the non-inclusion of certain Members in the motion and the exclusion of the words uttered by the President on that occasion, show that the Members who have moved this motion suffer from what I call persecution complex.

SHRI AWADHESHWAR PRASAD SINHA: What complex?

SHRI M. S. GURUPADASWAMY: Persecution complex. Sir, I would have appreciated...

SHRI AWADHESHWAR PRASAD SINHA: I am an old friend of yours. I would like to enquire from you whether you enjoyed that sight.

(Interruptions)

SHRI M. S. GURUPADASWAMY: Why do you not have patience?

SHRI S. D. MISRA: Please control them,

SHRI M. S. GURUPADASWAMY. I am only inferring from the circumstances that the motive behind the motion is not laudable. It is motivated so as to victimise an opponent. I can understand the political vendetta. Political vendetta is there in the air, but the political vendetta should not be carried too far. When a motion is motivated. . .

AN HON. MEMBER: No. no.

SHRI M. S. GURUPADASWAMY: When the motion is motivated, I take exception to it. Therefore, I am opposing this motion. Various points have been made. Then this thing came up last week, when it was included in the agenda for this week, I raised my objection. Perhaps you remember that I raised an objection that this item should be deleted from the agenda, but my friend there persisted and insisted that this should be taken up. If it had been a non-party affair, if it was not a partisan matter, then I would have expected a conference of the leaders of the parties.

Re disapproval of conduct of certain MPs

[Shri M. S. Gurupadaswamy]

concerned before tabling the motion or after tabling the motion a consensus should have been evolved at a meeting of the various party leaders.

SHRI MAHAVIR TYAGI: They have no generosity.

SHRI OM MEHTA: I consulted the Leader of the Opposition.

SHRI M. S. GURUPADASWAMY: If you had consulted, I would have requested you to drop this item. That is obvious. My attitude was obvious from the very beginning. The Chairman could have called some of us, the leaders of the opposition parties and also the movers of this motion, and could have consulted us and could have come to a decision. Nothing was done.

Sir, the question is what is the basic issue involved in this. Mr. Rajnarain protested at the time of the President reading the Address, and what is the issue he raised? The issue raised by him was that the President should read his speech, his Address, in one of the national languages. I do not approve of his conduct or attitude because I do not know Hindi and I would always appreciate the President reading it in English, but I cannot deny the right to any Member to ask a question of the President or anybody. .

SHRIMATI PURABI MUKHOPA-DHYAY (West Bengal): If that Member happens to be a Member of the grand alliance.

SHRI S. D. MISRA: Yours is the Communist alliance, and the D.M.K. and Muslim League alliance.

श्री हवातुल्ला अस्तारी (उत्तर प्रदेश) : मालूम होता है आप गॉमन्दा है अपने एलायंगपर ।

श्री एस० डो० मिश्रा: अःप के लिये भी शर्मिन्दा है।

श्री मान सिंह वर्मा: जिल में शर्म होता है, वही शर्मिनदा होता है ...

(Interruptions)

SHRI M. S. GURUPADASWAMY. I do not want to say anything against the fair lady on the other side. She is fond of alliances. I am not fond of alliances. If she has got alliances I do not question her.

SHRI BHUPESH GUPTA: My friend is in a state of divorce.

SHRI M. S. GURUPADASWAMY. My friend Shri Bhupesh Gupta does not see light. He does not see either divorce or marriage. How can he talk about this thing?

SHR1 BHUPESH GUPTA: Having noted how the people feel I am for neither.

SHRI M. S. GURUPADASWAMY: Everybody knows that he is a very incorrigible bachelor. What is the issue involved? Mr. Rajnarain raised the issue of the language and he protested, and the President told him to get out; these are the words. I was there: "either sit down or get out", and he got out. There were other Members who were abusing him. He got out of the hall. Therefore, where is the cause of action against him now?

The issue of jurisdiction of this House has been raised, rightly raised. In the absence of rules governing the inauguration session of both Houses and in the absence of a presiding officer and nobody is there to regulate the procedure, in such a case how can anybody take objection to any Member raising an issue? The point is it is not the conduct, it is the raising of an issue. Well, we have to decide whether a Member of Parliament has a right to raise an issue either in a joint session or in a separate session, and if he has a right, know, I agree with the hon. Members, I myself do not like the voice of Shri Rajnarain but I cannot help it. has got his own way of telling things.

SHRI S. D. MISRA: He has got a loud voice.

SHRI MAHAVIR TYAGI: He has a heavy voice.

SHRI M. S. GURUPADASWAMY: I do not like it. Perhaps many of you may not like it. That does not mean that we should take exception to that. It does not mean that it should form the basis for condemning him or reprimanding him.

There is another issue. In the Lok Sabha, they have appointed a Committee for considering the same case and they are, I think sitting very shortly to make recommendations, And the Members involved are the Members belonging to Mr. Rajnarain's party. Well, while my friend, Shri Pitambar Das. has made a suggestion that the whole matter might be referred to a Committee of this House consisting of seven

Members—you can increase or deduce the number, a tie case may be---I think . . .

SHRI KRISHAN KANT: Sir, on a point of order. It is five minutes to six. Are we to sit beyond six? We must decide whether we continue this beyond That is the whole trouble.

MR. DEPUTY CHAIRMAN: I have already said that I am prepared to sit here according to the wish of the House. If the House desires to continue with this debate be ond six, I am prepared.

SOME HOM. MEMBERS: No.

MR. DEPUTY CHAIRMAN: Please And if it is the desire of the House not to sit beyond six, we can adjourn this, and this subject can be discussed during the next session.

SOME HOW MEMBERS: Yes.

MR. DEPUTY CHAIRMAN: Let the House express its desire.

SHRI DAI YABHAI V. PATEL: Sir, next sessi in.

SHRI OM MEHTA: As many Members want to take up this discussion to the next session, I agree, and let us adjourn this discussion to the next session.

श्री राजनार वण: श्रोमन, हमारा भाषण नो हो जाता ।

SHRI OM MEHTA: Sir, I move:

"That the discussion on the motion be postponed to the next Session."

The question vas put and the motion was adopted.

MR. DEPITY CHAIRMAN: This motion regarding Mr. Rajnarain will be considered during the next session,

SHRI BHUPESH Sir. GUPTA · what about t e procedural matters?

Inverruptions)

MR. DEPI TY CHAIRMAN: Order, order.

MOTION FE BREACH OF PRIVI-LEGE, AG AINST THE ANANDA BAZAR PATRIKA, CALCUTTA

SHRI A. P. CHATTERJEE (West Bengal): Sir, I gave a notice of question of privilege to the Chairman under Rule 187 of the Rules of Procedure of this House, for breach of privilege against the editor, printer and publisher of the Ananda Bazar Patrika. Sir, what happened is this that the Ananda Bazar Patrika in its issue of 19th February, 1971 published a cartoon in which a motive has been imputed to me, a Member of this House, for not being present on the 5th September when the voting . . .

MR. DEPUTY CHAIRMAN: you referring to the main point or are you just asking for information?

SHRI A. P. CHATTERJEE: Exactly I am giving the gist only. I gave a notice . . .

MR. DEPUTY CHAIRMAN: You can mention the reason why you could not be present in the House.

SHRI A. P. CHATTERJEE: I could not be present then because the plane could not come due to inclement weather. So I could not be present in the House. The motive was imputed that I and the Marxist Party--Mr. Jyoti Basu has also been painted in that cartoon in a very derogative mannerwanted to help the princes. Secondly, it has been stated in the cartoon that the Constitution (Amendment) Bill was defeated due to one vote and that vote was mine. That is absolutely false and incorrect because there were

many other Members also not Ó P.M. present, including certain leftist Members. I gave this notice. On that notice the Secretary has informed me that the Chairman has given the permission to raise this question. I, accordingly, Sir, raise this question of breach of privilege against the printer and publisher of the Ananda Bazar Patrika for publishing that cartoon on 19-2-1971.

MR. DEPUTY CHAIRMAN: Mr. Chatterjee was informed by the Secretary that he would be allowed to raise a question of privilege in respect of the cartoon. He was allowed to raise that question today. But, as has been explained by Mr. Chatterjee, he could not remain present in the House because of such circumstances which were beyond his control, and that is why he could not get an opportunity to raise that privilege question this morning. As the Chairman has allowed him and has given him the permission to raise the